

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

ORIGINAL APPLICATION. No. 549 /2019.

IN THE MATTER OF:

MAHAKAR SINGH

..APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENTS

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Through:

(ARDHENDUMAULI KUMAR PRASAD)

Central Government Standing Counsel

Place: NEW DELHI.
Dated: 27.02.2020.

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**AFFIDAVIT ON BEHALF OF CHAIRMAN, CENTRAL GROUND
WATER AUTHORITY, NEW DELHI.**

MOST RESPECTFULLY SHOWETH:

I, Dr. P. Nandakumaran, aged about 59 years, employed / appointed as the Member Secretary/Member(CGWA), Central Ground Water Board(Authority)/Member, Atal Bhujal Yojana, Faridabad/New Delhi functioning / officiating at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I am well conversant with the facts of the case, and duly authorized and competent to swear this affidavit on behalf of CGWA in the above matter in my capacity as Member Secretary of Authority.
2. That I have read and understood the directions of the Hon'ble Tribunal under its order dated 16.01.2020 and filing this Affidavit as reply thereto.
3. That the deponent craves liberty to raise additional submissions or file additional affidavits in case need arises during the course of arguments.

PRELIMINARY SUBMISSIONS.

4. That as per the order dated 13.08.2019 of Hon'ble NGT, New Delhi, Sh. Mahakar Singh has filed a complaint before the Hon'ble National Green Tribunal, which has been treated as an application, OA No.

549/2019. The complainant in his complaint has alleged that illegal cutting of Trees, extraction of ground water and construction without Environmental Clearance for the project of 'Wave City' at Ghaziabad and 'High Tech City' at NOIDA by Real Estate Developers are taking place.

5. That the Hon'ble Tribunal vide order dated 13.08.2019 has directed CGWA, Chief Conservator of Forest/Conservator of Forest, Ghaziabad and UPPCB to look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Hon'ble Tribunal within one month by e-mail at judicial-ngt@gov.in .
6. That as per the order dated 13.08.2019 of the Hon'ble Tribunal, a factual report has been filed on 23.11.2019 by joint team of officers representing CGWB, Lucknow, Conservator of Forest, Ghaziabad and UPPCB, Ghaziabad and orders dated 16.01.2020 were passed by the Hon'ble NGT, New Delhi. No action taken report in accordance with law, was since filed by the joint team of officers, the Hon'ble NGT, New Delhi has passed the following orders:

"4. In view of the observations of the CGWB, Forest Department and the State PCB, further remedial actions may be taken which may be overseen by the State PCB and a further compliance report filed before the next date at judicial-ngt@gov.in.

5. We find that though there are several deficiencies in compliance of conditions imposed by the CGWB while granting NOC for ground water extraction, the CGWB has failed to take necessary action even after the deficiencies have come to their notice. Since such situation is happening in number of cases, it is necessary to require presence of the CEO of the CGWA to ensure that there is effective monitoring mechanism to remedy such violations without which the regulatory functions entrusted to the CGWA will have no meaning."

7. That the respectful submission of the answering respondent is that the nature of ground water violations as noted are of three categories.

- i. Ground water extraction in OCS areas where prohibitory orders are in force, in violation of directions of this Hon'ble Tribunal under order dated 13.07.2017 or dated 03.01.2019.
- ii. Ground water extraction without a valid NOC from CGWA in areas where no prohibitory orders are in force.
- iii. Ground water extraction with a valid NOC but without ensuring compliance of conditions of NOC issued by CGWA.

With due regard to the directions of this Hon'ble Tribunal, the CGWA is not issuing any NOC in OCS areas for industrial uses, after the directions of this Hon'ble Tribunal, except for drinking and domestic use in compliance of directions. As regards the violations related to extraction of ground water without a valid NOC or in violations of conditions of NOC, the respectful submission is that the authorized officers of CGWA are issuing show cause notices under rule 4 of the Environment (Protection) Act, 1986, to the industries/projects which are in violation, in all the above three categories. The authorized officers are not endorsing a copy of such show cause notices by mail to judicial-ngt@nic.in as a result this Hon'ble Tribunal is unaware of the action being taken at field level. As per the orders of Hon'ble Apex Court under its order dated 28.08.1996 in the matter of Vellore Citizens Welfare Forum Vs UOI and Others, the "Onus of Proof" is on the actor or the developer/industry to show that his action is environmentally benign. The Hon'ble Apex Court also held that the application of 'polluter pays' principle is to be simple, practical and suited to the conditions obtaining in the country. The Hon'ble Court ruled that once the activity carried on is hazardous or inherently dangerous, the person carrying on such activity is liable to make good the loss caused to any other person by his activity irrespective of the fact whether he took reasonable care while carrying on his activity. The polluting

industries are absolutely liable to compensate for the harm caused by them in the affected area to the soil and to the underground water and hence they are bound to take all necessary measures to remove the pollutants. The "polluter pays" principle as interpreted by the Hon'ble Apex Court means that the absolute liability for harm to the environment extends not only to compensate the victims of pollution but also the cost of restoring the environmental degradation. The Hon'ble Apex Court held that Remediation of the damaged environment is part of the process of "Sustainable Development" and as such the polluter is liable to pay the cost to the individual sufferers as well as the cost of reversing the damaged ecology. The 'precautionary principle' and the 'polluter pays' principle have been accepted as part of the law of the land. But some of the industries/project proponents are considering the 'polluter pays' principle as licence to pollute on payment. The Hon'ble Apex Court in several instances has directed the Pollution Control Boards to act against pollution. The CGWA has directed all the Industries/Projects to take up rain water harvesting/Artificial recharge to ground water to compensate the ground water being extracted. At present the industries/projects extracting ground water are discharging the effluents with pollutants. The CPCB has evolved separate computation methods for pollution discharge and ground water extraction. The authorized officers of CGWA at present are following the computation methods evolved by CPCB for illegal ground water extraction as per the directions of this Hon'ble Tribunal as an interim measure. The matter is still subjudice and the committee constituted by this Hon'ble Tribunal is in the process of giving its report as per the directions of this Hon'ble Tribunal. In few instances the effected parties are approaching the Hon'ble Apex Court or High Courts seeking relief and in few instances there is delay on the part of industry/project in compliances related to payment of Environmental Compensation, requiring further orders/directions from this Hon'ble Tribunal for execution under section 25(2) of NGT Act, 2010. In few instances this Hon'ble Tribunal has already passed directions to the

concerned State Governments to ensure compliances as per the statutory norms.

SUBMISSIONS RELATED TO THE CASE

8. That in the case of M/s Uppal Chadha Hi Tech Developers Pvt Ltd, C-1, Sector-3, NOIDA, Uttar Pradesh, the answering respondent under the orders of this Hon'ble Tribunal called for the action taken report on the part of Regional Director, CGWB, Lucknow and the District Magistrate, Ghaziabad in their capacity as authorized officers of CGWA vide letters dated 03.02.2020 and 06.02.2020 of CGWA. The respectful submission of the answering respondent is that the Hon'ble Tribunal under the present order and under other such similar orders is primarily concerned with the ground water users, drawing ground water as an easement right according to their water requirement, in some instances in accordance with law and in some cases in violation of law. The ground water withdrawal by a large number of ground water users being in violation of law, the Hon'ble Tribunal passed directions dated 03.01.2019 to CPCB to constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12.12.2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law. All the matters relating to illegal extraction of ground water by individuals have been disposed of with the following directions dated 11.09.2019 to the regulatory authorities:

"The same be treated and disposed of and may be dealt with by the concerned regulatory authorities in accordance with law. The report of CPCB dated 26.06.2019 may be followed on the subject of assessment of recovery of compensation for illegal drawal of ground water apart from prosecution and stoppage of illegal drawal of ground water in accordance with law"

Under another order dated 11.09.2019 the Hon'ble NGT passed the following further directions:

"The report of CPCB with regard to compensation is accepted by way of an interim arrangement and the same may be acted upon by the regulatory authorities and compensation recovered from the violators, for the period of violation, which may be assessed on case to case basis. The report of CPCB that water intensive industries can be allowed even in semi-critical and critical area without any further safeguards may not be acted upon till further orders."

9. That the Hon'ble NGT under its order dated 28.08.2018 directed that the legislative framework for Policy will be as per Environment (Protection) Act, 1986 in the light of the judgment of Hon'ble Supreme Court or any other legislation on the subject. The CPCB has submitted its report dated 26.06.2019 for recovery of environment compensation in accordance with the provisions under section 15 of the NGT Act, 2010, which has been accepted by this Hon'ble Tribunal as an interim arrangement vide order dated 11.09.2019. The report of CPCB that water intensive industries can be allowed even in semi-critical and critical area without any further safeguards was not accepted by the Hon'ble NGT.
10. That the CGWA having been constituted under section 3(3) of the Environment(Protection) Act, 1986, as per the directions of Hon'ble Supreme Court of India vide order dated 10.12.1996, to regulate indiscriminate boring and withdrawal of underground water in the country and the penal framework under section 15 of the Environment(Protection) Act, 1986, being different from the one proposed by CPCB vide report dated 26.06.2019 and accepted by this Hon'ble Tribunal vide order dated 11.09.2019 as an interim measure, the matter was referred by CGWA to M/o Law & Justice through M/o Jal Shakti for legal advice, particularly because some members of CGWA opined that the power to impose fine or environment compensation is vested in Courts/NGT and not with the

members, officers or employees of CGWA. The M/o Law & Justice expressed reluctance to give advice in subjudice matters. The CGWA and its authorized officers, however in accordance with the directions of this Hon'ble Tribunal under its order dated 11.09.2019 or as and when complaints are being received under section 19 of the Environment (Protection) Act, 1986, are proposing action in accordance with law [Environment (Protection) Act, 1986] and as per the orders of this Hon'ble Tribunal and Hon'ble Apex Court. The due process of law being a time consuming exercise, this Hon'ble Tribunal is requested not to consider the delay in this process as inaction on the part of CGWA. The CPCB has opened a separate bank account (Account No. 532702010009078 in Union Bank of India, IFSC code U13IN0553271, Branch-IP Extension, Delhi) and directing the violators/offenders to deposit the quantum of environmental compensation into this account. The CGWA also has sent communication to the authorized officers to ensure compliances as per the directions of this Hon'ble Tribunal on recovery and deposit of environmental compensation vide letter dated 27.12.2019 and dated 06.02.2020 for restoration/remediation of environment. The Hon'ble Apex Court also directed the industries/pollution Boards under its order dated 28.08.1996(CWP No. 914/1991) in the matter of Vellore Citizens Welfare Forum Vs UOI and Others.

11. That in the instant case, the civic bodies which are under constitutional obligation (under 11th schedule, Article 243G or 12th Schedule, Article 243W) to supply water for 'domestic, industrial and commercial' purposes have denied access to potable water. The CGWA also has issued directions in exercise of powers and functions under section 5 of the Environment (Protection) Act, 1986 to Ghaziabad Municipal Corporation vide direction No. 26-1/CGWA/2005 dated 05.10.2007 to ensure supply of drinking water. The Chief Secretary, Govt. of Uttar Pradesh was directed vide direction No. 32-1/CGWA/2005-219 dated 08.08.2006 to take up all measures to adopt Artificial Recharge to Ground Water/Promote Rain Water

Harvesting. The Group Housing Societies/Institutions/ Schools/ Hotels/ Industrial Establishments/Farm Houses also were directed to adopt Roof Top Rain Water Harvesting. The directions related to Rain Water Harvesting/Artificial Recharge to ground water are intended to ensure 'sustainable development' of ground water resources and to ensure intergenerational equity in the country. The Hon'ble Apex Court under its order dated 28.08.1996 has well interpreted the 'sustainable development' as "Development that meets the needs of the present without compromising the ability of the future generations to meet their own needs". But the ground water users are not in full compliance of these directions in some areas/blocks of the country as a result the Hon'ble NGT held under its order dated 03.01.2019, that sustainable development and inter generational equity are not getting accomplished in some areas/blocks. In the instant case the CGWA has granted NOC for ground water extraction for drinking and domestic use with certain conditions for compliance. The CGWA attempted to control the draft by imposing restrictions by permitting to draw ground water to the extent of 38772 m³/day from 45 bore-wells (31 existing and 14 proposed bore-wells), as against the projected ground water requirement of 1, 60,968 m³/day from 131(both existing/proposed) bore-wells, for supply of drinking water to 1, 72,560 dwelling units, 3,837 commercial units, 728 industrial units and 1,180 others as sought under the NOC application by the project proponent. The permitted ground water withdrawal as per the NOC, is subject to Court/NGT orders with conditions for installation of water meters, RWH etc.,.

12. That M/s Uppal Chadha Hi Tech Developers Pvt Ltd, C-1, Sector-3, NOIDA, Uttar Pradesh vide application No.21-4/4196/UP/INF/2017 dated 27.09.2017, sought NOC from CGWA, reported the net ground water requirement as 91,200 m³/day with treated water used as 69,768 m³/day for their "Wave Hi-Tech Township" at Village Dasna Dehat in Raja Pur Tehsil, of District Ghaziabad from their 31 existing Bore-wells constructed in the year 2015 and from 100

proposed Bore-wells in the year 2017. The nature of use given under the application was that the project proponent proposed to draw 82,463 m³/day of ground water for residential/ domestic purposes and 8737 m³/day of ground water for commercial activity. The project proponent under his application dated 27.09.2017 has intimated that the Local Government Water Supply Agency has denied water supply to the project for drinking, domestic and horticulture use. A copy of the NOC application submitted by the project proponent is enclosed as **Annexure-R/1** for kind perusal.

13. That the CGWA in terms of order dated 15.04.2015 (**Annexure-R/2**) in OA No. 204/2014 in the matter of Sh. Krishan Kant Singh Vs. M/s Deoria Paper Ltd., Hata Road Narainpur Deoria and other connected matters, and under order dated 03.01.2019 (**Annexure-R/3**) of Hon'ble NGT, New Delhi, in OA No. 176/2015 and other connected matters, has granted NOC to the project proponent permitting to draw not exceeding 38,772 m³/day of ground water from the existing 31 bore-wells already installed in the year 2015 and permitted to construct only 14 new bore-wells as against the proposed 100 bore-wells, as per the NOC No. CGWA/NOC/ INF/ ORIG/ 2019/ 5285 dated 17.05.2019, as per the recommendations of Regional Director, CGWB, Lucknow. This NOC was granted for use of ground water only for drinking and domestic purpose and/or for Green Belt Purpose. The NOC is valid from 08.05.2019 to 07.05.2021. This NOC was granted without prejudice to the directions of the Hon'ble NGT, New Delhi. A copy of the NOC dated 17.05.2019 is enclosed as **Annexure-R/4** for kind perusal. As per the NOC the project proponent for drawing 38,772 m³/day will have to take up Rain Water Harvesting to ensure quantum of ground water recharge of 24,01,778 m³/year as found feasible from the completed project site and in accordance with the guidelines of CGWA dated 16.11.2015. Since the CGWA cannot grant NOC for any construction activity in the project, this NOC is granted only to the part project

which has been granted completion certificate by Ghaziabad Development Authority.

14. That the Joint Inspection team in its report dated 19.09.2019 has intimated that the Project proponent M/s Uppal Chadha Hi Tech Developers Pvt. Ltd.,(Wave Hi Tech Township) is spread over in 4494.31 acres of land in three phases. The first phase of project area is spread over in 1671 acres, consisting of sector 1 to 7 in Ghaziabad District. The second phase of the proposed project is spread over in 2333 acres and 80% of the project site falls in Gautam Budh Nagar District and 20% in Ghaziabad District. The second phase of the proposed project is in development stage and construction was not started as on 14.10.2019 as per the report of the joint inspection team. The third phase of the project is spread over in 490.31 acres, equally spread over in Ghaziabad and G.B.Nagar Districts, which also is yet to commence. The observations of the joint inspection team on points related to NOC conditions of CGWA as on 19.09.2019(date of inspection), are as given below:

- a. Existing tube-wells (31) almost closed and only two are in working condition. Eight new tube wells have been constructed in the project phase-1. Out of these 8 tube-wells, two wells are being used for supply of drinking water to the residents. All existing and new tube wells are not fitted with flow meters.
- b. The project proponent has implemented Roof Top Rain Water Harvesting in the premises of Township. The Roof Top Rain Water harvesting structures are constructed in group community as per bye laws of GDA. Besides three ponds also have been developed for recharge/conservation in first phase area of the project.
- c. Piezometers(to monitor ground water levels) have not yet been constructed.
- d. The ground water quality report was not available.

15. As per the joint inspection report total (2 existing and 8 new) 10 bore-wells are in operative position as on the date of inspection. Out of these 10 bore-wells only two bore-wells are said to be in use for

drinking and domestic purpose and hence the District Magistrate, Ghaziabad/G.B Nagar had been requested to take action in accordance with law for violations/contraventions if any vide letter No.22-460/OA No. 549/2019 dated 03.02.2020. A copy of the letter written by Regional Director, CGWA is enclosed as **Annexure-R/5** for kind perusal. The Regional Director, CGWB, Lucknow also was requested to get the re-inspection done to assess objectively, the estimated ground water draft(extraction) for different uses from the project site and for the realistic assessment of ground water recharge that is taking place from the recharge structures in the project site. The compliance report dated 06.02.2020 received by Regional Director, CGWB, Lucknow from M/s Uppal Chadha-II, Tech. Developers Pvt. Ltd, Ghaziabad is enclosed as **Annexure-R/6** for kind perusal. The UPPCB has reported that only 40-50 families are residing in the township in area which has been developed in phase-1 of the project, but the project proponent has submitted occupancy certificate from Ghaziabad Development Authority for more than 1200 dwelling units. However it is considered necessary to review and curtail permitted limits of ground water withdrawal under NOC dated 17.05.2019, on the basis of objective assessment by Regional Director, CGWB, Lucknow. The bore-wells not in use or not required to be used shall be sealed by the authorized Officers of CGWA or shall be converted into recharge wells depending upon technical feasibility. The Regional Director, CGWB, Lucknow has informed that the wells without water meters are dismantled.

16. That the project proponent M/s Uppal Chadha Hi Tech Developers Pvt. Ltd.,(Wave Hi Tech Township)is liable to pay environmental compensation for unauthorized ground water extraction(if any done) for construction purposes during the period from the date of sanction of the project/commencement of construction to the date of completion of construction/handing over of the possession. During this period if he has taken up rain water harvesting to compensate the ground water extracted, he is liable to pay environmental compensation for the net unauthorized ground water draft.

Accordingly the answering respondent is proposing for computation of environmental compensation in terms of CPCB report dated 26.06.2019. If the project proponent claims that he has used treated waste water if any supplied by Ghaziabad Development Authority, he will have to furnish proof of such usage to the satisfaction of this Hon'ble Tribunal. The CGWA separately also is proposing fine of Rs. 1.00 lakh under section 15 of the Environment (Protection) Act, 1986 on the project proponent, for the delay in compliance of conditions of NOC related to installation of water meters to operative wells and Piezometers, which is to be paid by the project proponent for the period of default, subject to satisfaction of this Hon'ble Tribunal.

17. That as per the dynamic ground water resources assessment report of CGWB for the years 2013 and 2017 the Rajapur Block of District Ghaziabad has been categorized as over-exploited area. Hence in this area as per the directions of Hon'ble NGT the NOCs can be accorded by CGWA only for drinking and domestic usage. Accordingly the NOC was granted only for drinking and domestic purpose and to some extent for maintenance of green belt as per the guidelines. The para 3.1.2 of guidelines effective from 16.11.2015 envisage the following provisions:

"3.1.2. Infrastructure Projects.

The application for the infrastructure projects would be considered depending on the type of infrastructure project as per the Annexure IV.

- a. Run-off from the entire project area is to be utilized either for artificial recharge to ground water unless risk of contamination exists or area is water logged or for storage for utilization or both.*
- b. The quantum of ground water for usage for other than drinking/domestic shall not exceed 25% of total ground water abstraction in case of Housing projects/Residential Townships.*

c. Proponents are to submit a status report stating the quantum of water required and the quantity that would be provided by the Government Water supplying agency. This should be supported by a letter from the Agency."

18. That as per the provisions of article 243W (clause 5 of twelfth schedule) of Constitution (Seventy Fourth Amendment) Act, 1992, the Civic/Municipal Bodies are vested with the mandated function of 'Water supply for domestic, industrial and commercial purposes'. Under article 243G, (Clause 11 of eleventh schedule of the Constitution (Seventy Third Amendment) Act, 1992, the power/function of 'drinking water supplies' is vested in Village Panchayats. In the instant case the local civic bodies have denied supply of drinking water but permitted construction of Township under their 'Affordable Housing for All' Awas Yojana.

19. That the issues related to cutting of trees and construction activities without an Environmental Clearance from the State Environment Department/SPCB are pertinent to other concerned respondents. As per the orders dated 16.01.2020 of this Hon'ble Tribunal, the forest Department has reported that no damage to trees has been found. The UPPCB informed that the EC has been granted by State Level Environment Impact Assessment Authority. Hence the submissions of the answering respondent are limited only to ground water related issues.

REPLY TO FACTS OF THE CASE

20. That the respectful submission of the answering respondent is that the letter petition/complaint filed by Sh. Mahakar Singh is not provided to CGWA to address the specific issues raised under the

letter petition. Hence the submissions are on the basis of orders/directions of this Hon'ble Tribunal. Further submissions on compliances related to 'action taken reports' against violations can be on the basis of action taken reports to be furnished by the concerned authorized officers of CGWA i.e., the Regional Director, CGWB, Lucknow and the District Magistrate, Ghaziabad/Gautam Budh Nagar and in accordance with the directions of this Hon'ble Tribunal under para 4 of order dated 16.01.2020, before next date of hearing fixed on 27.03.2020 in the matter.

21. That the respectful submission of the answering respondent is that in order to ensure effective monitoring and to remedy violations, necessary instructions have been issued to the authorized Officers vide letter dated 06.02.2020(**Annexure-R/7**) for taking action in accordance with law and in compliance of directions of this Hon'ble Tribunal. This Hon'ble Tribunal has already constituted a committee for comprehensive policy frame work to ensure Sustainable Development and Inter Generational Equity vide order dated 11.09.2019 and granted time till 13.03.2020 to the committee constituted by this Hon'ble Tribunal. The committee is in the process of submitting its report by or before 13.03.2020. The Cabinet Secretary is holding a meeting with Committee of Secretaries on 6.3.2020 at 11.30 a.m., as per the meeting notice dated 12.2.2020 on guidelines for ground water regulation. The answering respondent is having no option but to wait for the report of the committee and further directions of this Hon'ble Tribunal.

Under the present orders/directions in this matter, the answering respondent has issued necessary instructions to all the Regional Directors of Central Ground Water Board for ensuring compliances in accordance with the directions of this Hon'ble Tribunal issued from time to time.

In view of above submissions on compliances from Central Ground Water Authority, it is respectfully submitted that the UPPCB will file the further compliance report as per the directions of this Hon'ble Tribunal in terms of para 4 of order dated 16.01.2020 by or before next date of hearing fixed on . The authorized officers of CGWA will extend all the cooperation and support to uphold the rule of law. The answering respondent may kindly be exempted from personal appearance.


27.02.2020
DEPONENT

डॉ. नन्दकुमारन पी. / Dr. Nandakumaran P.
सदस्य / Member
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय
Ministry of Water Resources, River Development, Ganga Rejuvenation
भारत सरकार / Government of India
जामनगर हाऊस मानसिंह रोड, नई दिल्ली-110011
Jamnagar House, Mansingh Road, New Delhi-11001

VERIFICATION:

Verified at New Delhi, on this the 27th day of February, 2020 that the contents of the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed there from.

Place: New Delhi

Dated: 27.02.2020

Through:

(ARDHENDUMAULI KUMAR PRASAD)

Central Government Standing Counsel

Place: New Delhi

Dated: 27.02.2020



DEPONENT

डॉ. नन्दकुमार पी. / Dr. Nandakumar P.

सदस्य / Member

केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय

Ministry of Water Resources, River Development, Ganga Rejuvenation

भारत सरकार / Government of India

जामनगर हाऊस मानसिंह रोड़, नई दिल्ली-110011

Jamnagar House, Mansingh Road, New Delhi-110011

R11



Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development and
 Ganga Rejuvenation
 Central Ground Water Authority (CGWA)



**Application for Issue of NOC to Abstract Ground Water
 (NOCAP)**

Welcome: EOHQ
 Previous Login Date Time: 31/01/2020 15:42:08 PM , IP Address: 120.56.248.134

[Logout](#)

Application for Permission to Abstract Ground Water for Infrastructure Use

Application Number : 21-4/4196/UP/INF/2017	Final Evaluation	Final Screening Committee	NOC Letter
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Application Code : 16710

1. General Information:

Water Quality: *	Fresh Water
Application Type Category / Type of Application: *	Residential township
(i) Name of Infrastructure: *	WAVE HI-TECH TOWNSHIP

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *

Address Line 1: *	NH-24
Address Line 2:	
Address Line 3:	
State: *	UTTAR PRADESH
District: *	GHAZIABAD
Sub-District: *	RAJAPUR
Village/Town: *	Dasna Dehat
Latitude *	
Longitude *	Show Latitude & Longitude
Area Type: *	Non-Notified
Area Type Category: *	Over Exploited

(iii) Communication Address

Address Line 1: *	M/S UPPAL CHADHA HI TECH DEVELOPERS PVT. LTD.
Address Line 2:	C-1, SECTOR-3
Address Line 3:	NOIDA
State: *	UTTAR PRADESH

District: *

GAUTAM BUDDHA NAGAR

Sub-District:

Pincode: *

201301

Phone Number with Area Code:

91-120-4180500

Mobile Number: *

Fax Number:

E-Mail: *

sarfaraz@infra13.com

(iv) Type of Infrastructure :

Residential township

(v) Land Use Details of the Existing / Proposed (\$)

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	5203057.00		5203057.00
Open Land			0
Road/ Paved Area	8054993.00		8054993.00
Rooftop area of building/ sheds	4930423.00		4930423.00
Total	18188473.00	0	18188473.00

(vi) Source of Availability of Surface Water (Submit Water Availability / Non Availability Certificate): * (\$)

There is no availability of surface water.

(vii) Average Annual Rainfall in the Area (in mm): *

731.00

(viii) Whether Ground Water Utilization for: *

NewProject

Date of Commencement :

Date of Expansion :

2. Total Number and Type of :

a) Dwelling Units *

172560

b) Commercial Units *

3837

c) Industrial Units *

728

d) Others *

1180

3. Details of Water Requirement (Fresh and Recycled Water Usage)

(Please Enclose Water Flow Chart of Activities and Requirement of Water at Each Stage)(\$)

3(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	0.00	91200.00	91200.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00	0.00

Total Fresh Water Requirement : (a+b+c) (m ³ /day)	0.00	91200.00	91200.00
d). Recycled Water Usage (m ³ /day):	0.00	69768.00	69768.00
Total Water Requirement (a+b+c+d) (m ³ /day) :	0.00	160968.00	160968.00

3 (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected No

a) Depth (m bgl)

Minimum (m bgl)

Maximum (m bgl)

(b) Maximum Depth Proposed to Dewater (m bgl)

(c) Proposed Quantity of Ground Water to be Dewatered (m³/day)

(m³/year)

(d) Proposed Utilisation of Pumped Water(\$)

(e) Any Other Information

(f) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)

Number of Existing Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/Registered with CGWA	If so Details Thereof
------	------------------------	----------------------	---------------	---------------	--	----------------------------------	-----------------------	-----------------------	--------------	---------------------	---------------------------------	---	-----------------------

No Records Exist in De-Watering Existing Structure.

(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures: * 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/Registered with CGWA	If so Details Thereof
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No Records Exist in De-Watering Proposed Structure.

3(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Residential / Domestic	0.00	82463.00	82463.00	365	30098995.00
Commercial Activity	0.00	8737.00	8737.00	365	3189005.00
Industrial Activity	0.00	0.00	0.00	365	0.00

Greenbelt Development / Environment Maintenance	0.00	11098.00	11098.00	365	4050770.00
Other Use	0.00	58670.00	58670.00	365	21414550.00
Grand Total	0.00	160968.00	160968.00		58753320.00

3(iii) Whether ETP/STP Proposed, if so furnish following details

Yes

Breakup of Recycled Water Usage	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	69768.00	365	25465320
b). Quantity of Treated Water Available :	69768.00		
i). Reuse in Commercial Activity :	7904.00	365	2884960.00
ii). Reuse in Industrial Activity :	0.00	365	0.00
iii) Reuse in Greenbelt Development :	11098.00	365	4050770.00
iv) Other Uses :	50766.00	365	18529590.00
c). Total Treated Water Utilised :	69768.00		25465320.00
Net Ground Water Requirement: *	91200.00 (m³/day)		

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$)

No

Details:

5.(i) Water Supply Application Status

Applied

(ii) Water Supply Agency

Government

a) Whether Water Supply Committed (\$):

No

b) Whether Water Supply Denied (\$):

Yes

6 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: *

31

SNo.	Type of Structure Name	Year of Construction	Depth (Meter below Ground Level)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/Registered with CGWA	If so Details Thereof
1	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No	
2	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No	
3	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible	15.00	No	No	

									Pump			
4	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
5	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
6	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
7	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
8	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
9	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
10	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
11	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
12	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
13	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
14	Borewell	2015	60.00	152	14.50	50.00	12	365	Submersible Pump	15.00	No	No
15	Borewell	2015	60.00	152	14.50	50.00	12	365	Submersible Pump	15.00	No	No
16	Borewell	2015	60.00	152	14.50	50.00	12	365	Submersible Pump	15.00	No	No
17	Borewell	2015	60.00	152	14.50	50.00	12	365	Submersible Pump	15.00	No	No
18	Borewell	2015	60.00	152	14.50	50.00	12	365	Submersible Pump	15.00	No	No
19	Borewell	2015	60.00	152	14.50	50.00	12	365	Submersible Pump	15.00	No	No
20	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
21	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
22	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
23	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No

24	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
25	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
26	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
27	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
28	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
29	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
30	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No
31	Borewell	2015	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	No	No

6 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: *

100

SNo.	Type of Structure Name	Year of Construction	Depth (Meter below Ground Level)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/Registered with CGWA	If so Details Thereof
1	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
2	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
3	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
4	Borewell	2017	60.00	152	14.50	50.00	15	365	Submersible Pump	15.00	Yes	No	
5	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
6	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
7	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
8	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	



9	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
10	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
11	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
12	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
13	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
14	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
15	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
16	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
17	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
18	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
19	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
20	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
21	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
22	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
23	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
24	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
25	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
26	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
27	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
28	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
29	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible	15.00	Yes	No

									Pump				
30	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
31	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
32	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
33	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
34	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
35	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
36	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
37	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
38	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
39	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
40	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
41	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
42	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
43	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
44	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
45	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
46	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
47	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
48	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	
49	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No	

50	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
51	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
52	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
53	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
54	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
55	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
56	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
57	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
58	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
59	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
60	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
61	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
62	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
63	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
64	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
65	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
66	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
67	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
68	Borewell	2017	60.00	152	14.50	365.00	14	365	Submersible Pump	15.00	Yes	No
69	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
70	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No

									Pump					
71	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
72	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
73	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
74	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
75	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
76	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
77	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
78	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
79	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
80	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
81	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
82	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
83	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
84	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
85	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
86	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
87	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
88	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
89	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		
90	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No		

91	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
92	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
93	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
94	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
95	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
96	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
97	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
98	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
99	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No
100	Borewell	2017	60.00	152	14.50	50.00	14	365	Submersible Pump	15.00	Yes	No

7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day: (\$)

Details:

Hydrogeological Investigation Report Attached

8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)

Details:

Existing and proposed report of Artificial Recharge Measures attached.

9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$)

Approved DPR sanction letter from Ghaziabad Development Authority Attached.

10. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$)

Letter Number:

Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

Other Central Agency	Sr.No.	Attachment Name	File Name	Download File	View File
	1	Public Notice	Public Notice 19-07-2017.pdf	Download	View

11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Earlier Application No. 21-4/1018/UP/INF/2016

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

INFRASTRUCTURE USE- Self Declaration

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if any Part of the Data / Information Submitted is Found to be False or Misleading at any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to **Regional Director Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH - 226021**

3. Incomplete Application will be Summarily Rejected.

4. Processing Fee:

Rs. 1000.00/- (Rupees One Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. No:-

2011170001842

Bharat Kosh Transaction Dated:

20/11/2017

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

Attached Files

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))

Sr.No.	Attachment Name	File Name	Download File	View File
1	Approved Site Plan	Wave City Approved Layout Plan.jpg	Download	View

2). Location Map : (Refer: 1 (ii)) No Attachment Found !

3). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi))

Sr.No.	Attachment Name	File Name	Download File	View File
1	NOC From Govt Agency	No water supply.pdf	Download	View

5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)

Sr.No.	Attachment Name	File Name	Download File	View File
1	Water Balance	Water Balance Chart Wave.pdf	Download	View

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)

Sr.No.	Attachment Name	File Name	Download File	View File
1	Hydrogeological Study Report	HG Wave City Final Report 27-9-2017.pdf	Download	View

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

Sr.No.	Attachment Name	File Name	Download File	View File
1	Artificial Recharge Measures	Artificial Recharge Measures final.pdf	Download	View

8). Authorization Letter (Previous:Authorization) :

Sr.No.	Attachment Name	File Name	Download File	View File
1	Environmental Clearance Report	Environment Clearance.pdf	Download	View

9). Approval Letter of State Government Agency : (Refer 9) No Attachment Found !

10). Ground Water Quality : No Attachment Found !

11). Scanned Infrastructure Application : No Attachment Found !

12). Extra Attachment :

Sr.No.	Attachment Name	File Name	Download File	View File
1	Application Fee Details	Application Fee Deposit_Slip.pdf	Download	View

13). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !

Application Submitted By:	wavehitechtownship2
Application Submitted On:	27/09/2017
Associated User:	wavehitechtownship2

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Conventional type RWH Pits

Sector	RWH pit no.	Depth	Dia	Volume (CuM)
2	11	4	4	50.3
2	15	5	5.5	118.8
2	16	3.5	5	68.7
2	18	5	5.5	118.8
3	6	3.5	3	24.7
3	7	3.5	4	44.0
3	9	4	5	78.5
3	10	4	5	78.5
4	21	4	5	78.5
5	3	4	5	78.5
Total				739.5

Modular type RWH Pits

Sector	Description	RWH pit no.	Length	Width	Depth	Volume (CuM)
3	Wave Galleria	1	6	2.5	2.5	37.5
3	Wave Galleria	2	6	2.5	2.5	37.5
3	Wave Galleria	3	6	2.5	2.5	37.5
5	Dream Home	1	5.5	2	2.5	27.5
5	Wave executive	1	3.50	2	2.85	20.0
5	Wave executive	2	3.50	2	2.85	20.0
5	Wave executive	3	3.50	2	2.85	20.0
5	Wave executive	4	3.50	2	2.85	20.0
5	Wave executive	5	3.50	2	2.85	20.0
5	Wave executive	6	3.50	2	2.85	20.0
5	Wave executive	7	3.50	2	2.85	20.0
5	Wave executive	8	3.50	2	2.85	20.0
5	Wave executive	9	3.50	2	2.85	20.0
5	Wave executive	10	3.50	2	2.85	20.0
5	Wave executive	11	3.50	2	2.85	20.0
5	Wave executive	12	3.50	2	2.85	20.0
5	Wave executive	13	3.50	2	2.85	20.0
5	Wave executive	14	3.50	2	2.85	20.0
5	G-32	7	13.30	5.1	1.31	88.9
5	G-37	4	9.80	5.1	1.31	65.5
6	G-54	1	11.94	4.28	1.31	66.9
	Total					640.6

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 204/2014, Original Application No. 205/2014,
Original Application No. 206/2014, Original Application No. 218/2014,
Original Application No. 219/2014, Original Application No. 220/2014,
Original Application No. 331/2014, Original Application No. 332/2014,
Original Application No. 333/2014, Original Application No. 334/2014,
Original Application No. 335/2014, Original Application No. 336/2014,
Original Application No. 337/2014, Original Application No. 338/2014,
Original Application No. 339/2014, Original Application No. 341/2014 &
Original Application No. 35 of 2015

IN THE MATTER OF:

**Krishan Kant Singh Vs. M/s Deoria Paper Ltd., Hata Road Narainpur
Deoria
And other connected matters**

CORAM : HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON
HON'BLE MR. JUSTICE U.D. SALVI, JUDICIAL MEMBER
HON'BLE MR. DR. D.K. AGRAWAL, EXPERT MEMBER
HON'BLE PROF. A.R. YOUSUF, EXPERT MEMBER
HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER

Present: Original Applicant: Mr. Rahul Choudhary, Adv., Ms. Maneka Kaur,
Adv. & Ms. Pallavi Talware, Advs.
Applicant: Dr. Yash Pal Singh & Mr. Antima B. Waz, Advs.
Applicant: Mr. Shailesh Singh for (O.A. No. 35/2015)
Respondent No. 1: Ms. Savitri Pandey & Ms. Azma Parveen, Advs.
Respondent No. 1: Mr. Yash Pal Singh with Mr. A.A. Aron, Advs.
for (O.A. No. 35/2015)
Respondent No. 3: Mr. Marimuthu P. & Mr. M.K. Ravi, Advs.
Respondent No. 4: Mr. Marimuthu P & Mr. M.K. Ravi, Advs.
Respondent No. 5: Mr. S.A. Zaidi & Mr. Gulnaz Parveen, Advs.

Mr. H.P. Sharma, & Mr. Ajay Sharma, & Dr.
Yash Pal Singh, Advs. (O.A. No. 220 of
2014)
Mr. Antima Bazaz, (O.A. No. 205 of 2014)
Mr. B.V. Niren, Adv. (CGWA)
Mr. Motish K. Singh with Mr. Amit Negi, Advs.
(O. A. No. 219 of 2014)
Mr. Pradeep Misra, Mr. Daleep Kr. Dhayani &
Mr. Suraj Singh, Advs. for (UPPCB)
Mr. Mukesh Verma, Adv. for CPCB
Mr. Avi Tandon, Adv. for Shree Bhawani Paper
Mills
Mr. Rajul Shrivastav, Adv. for MPPCB
Mr. A.A. Aron, Adv. for Garg Duplex, Dev Priya
Fibre, Dev Priya Product, Dev Priya Paper, Dev
Priya Industries, Anand Duplex and Anand
Triplex

	Date and Remarks	Orders of the Tribunal
	Item No. 38-54 April 15, 2015	Kanpur Electricity Supply Company is directed to provide domestic electric supply upon fixation of separate

meter in accordance with law subject to payment of appropriate prescribed charges and upon application made by the Noticee. After hearing the Learned Counsel appearing for parties we direct Central Ground Water Authority that it shall be obligatory upon it to ensure that any person operating tubewell or any means to extract groundwater should obtain its permission and should operate the same subject to law in force, even if such unit is existing unit or the unit is still to be established.

We direct U.P. Pollution Control Board to ensure that electro-magnetic flow meters are fixed in all these units to show their water consumption as well as discharge of effluents of these units. Working of these meters and maintenance of records in that behalf shall be regularly supervised by the U.P. Pollution Control Board.

The recommendation/action proposed to be taken by the Board shall be placed before the Tribunal prior to its implementation.

List all these matter on 16th April, 2015.

.....,CP
(Swatanter Kumar)

.....,JM
(U.D. Salvi)

.....,EM
(Dr. D.K. Agrawal)

.....,EM
(Prof. A.R. Yousuf)

.....,EM
(B.S. Sajwan)



Sec-2 Existing Tubewell in G- 3 Open



Sec-2 Existing Tubewell in G-3 Sealed



Sec-2 Existing Tubewell 990



Sec-2 Existing Tubewell 990 Sealed



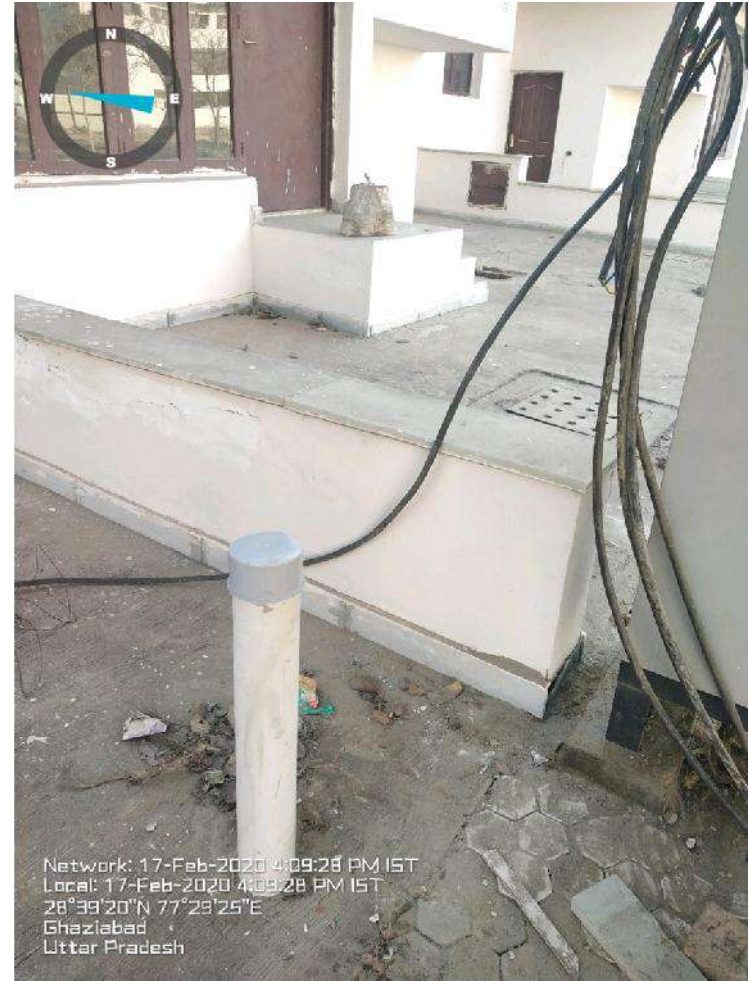
Sec-2 Existing Tubewell 1275 Open



Sec-2 Existing Tubewell 1275 Sealed



Sec-2 Existing Tubewell 1075 Open



Sec-2 Existing Tubewell 1075 Sealed



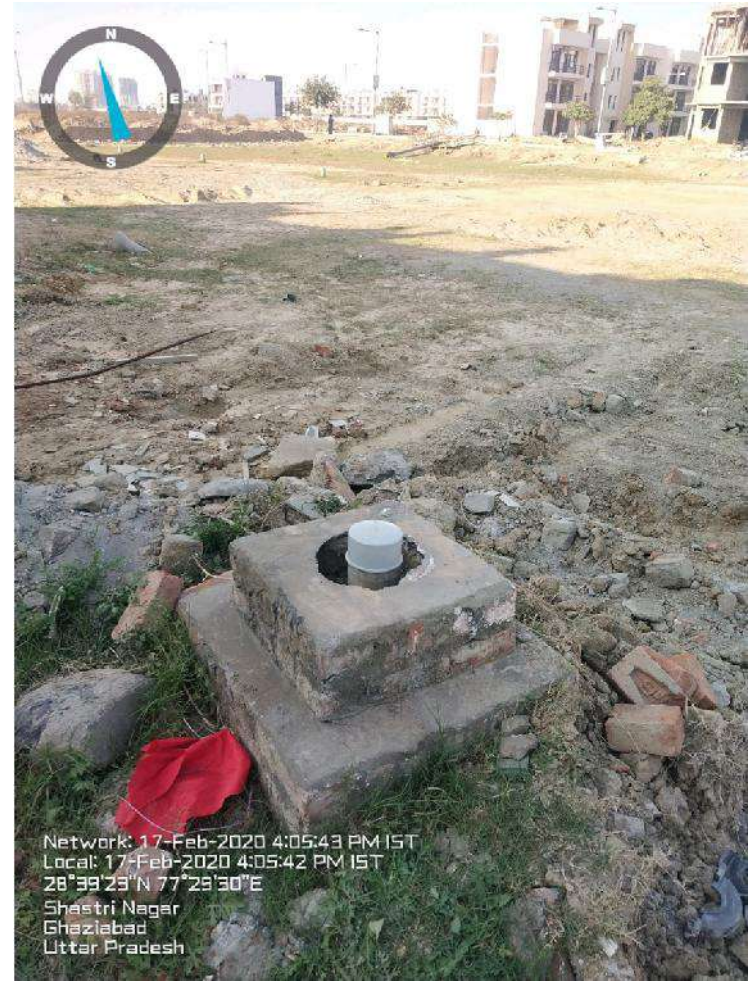
Sec- 2 Existing Tubewell 1475 Open



Sec- 2 Existing Tubewell 1475 Sealed



Sec-2 Existing Tubewell 1350 Open



Sec-2 Existing Tubewell 1350 Sealed



Sec-2 Existing tubewell 019N Open



Sec-2 Existing tubewell 019N Sealed



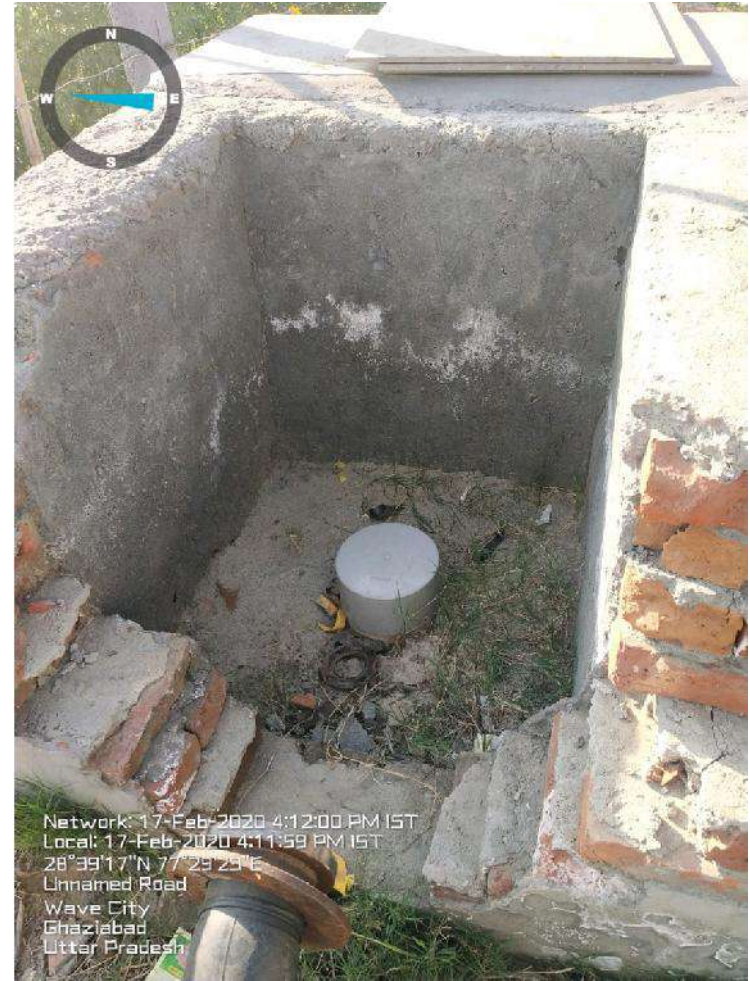
Sec-2 Existing Tubewell 2 in G- 3 Open



Sec-2 Existing Tubewell 2 in G- 3 Sealed



Sec-2 Existing Tubewell at G-10



Sec-2 Existing Tubewell at G-10 Sealed



Sec-2 Existing Tubewell in SP Open



Sec-2 Existing Tubewell in SP Sealed



Sec-2 Tubewell in G-5 Open



Sec-2 Tubewell in G-5 Sealed



Sec-2, Tubewell in G- 3



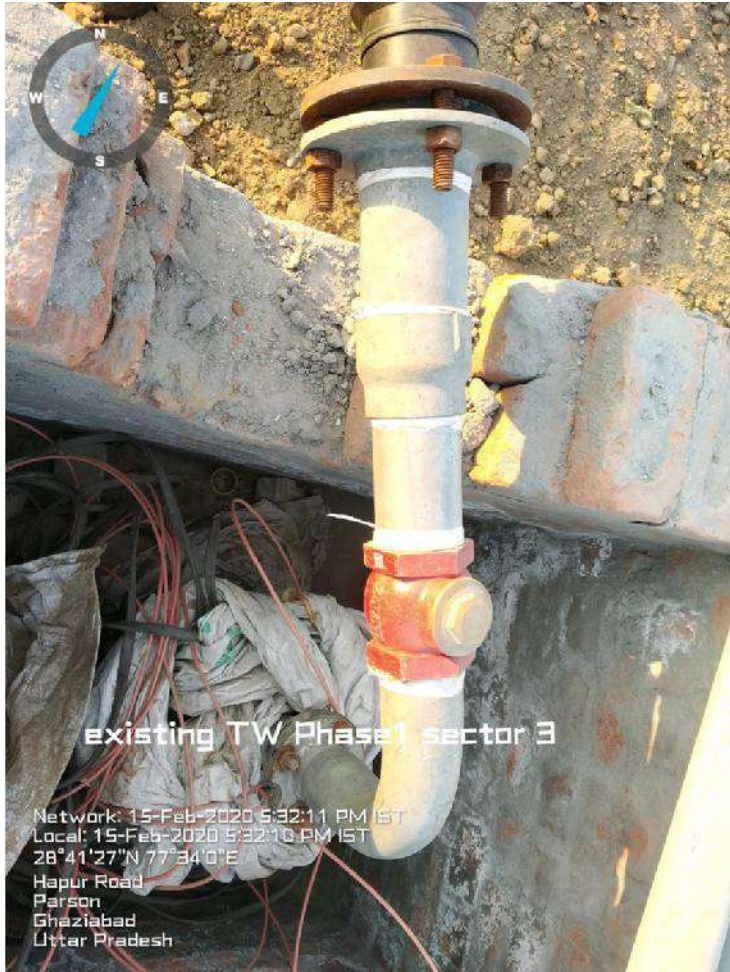
Sec-2 Tubewell in G-3 with Flow Meter



Sec-2 Exiting Tubewell 1595 Open



Sec-2 Exiting Tubewell 1595 Open



Sec- 3 Tubewell G-29



Sec- 3 Tubewell G-29 Flowmeter



Sec-3 Existing Tubewell G-24



Sec-3 Existing Tubewell G-24 Sealed



Sec-3 Existing Tubewell in G-28



Sec-3 Existing Tubewell in G-28 Sealed



Sec-3 Existing Tubewell 2 in Galleria



Sec-3 Existing Tubewell 2 in Galleria Sealed



Sec-3 Tubewell 1 Galleria



Sec-3 Tubewell 1 Galleria Sealed



Sec-3 Existing Tubewell in G-22



Sec-3 Existing Tubewell in G-22 Sealed



Sec-4 Tubewell in G-55



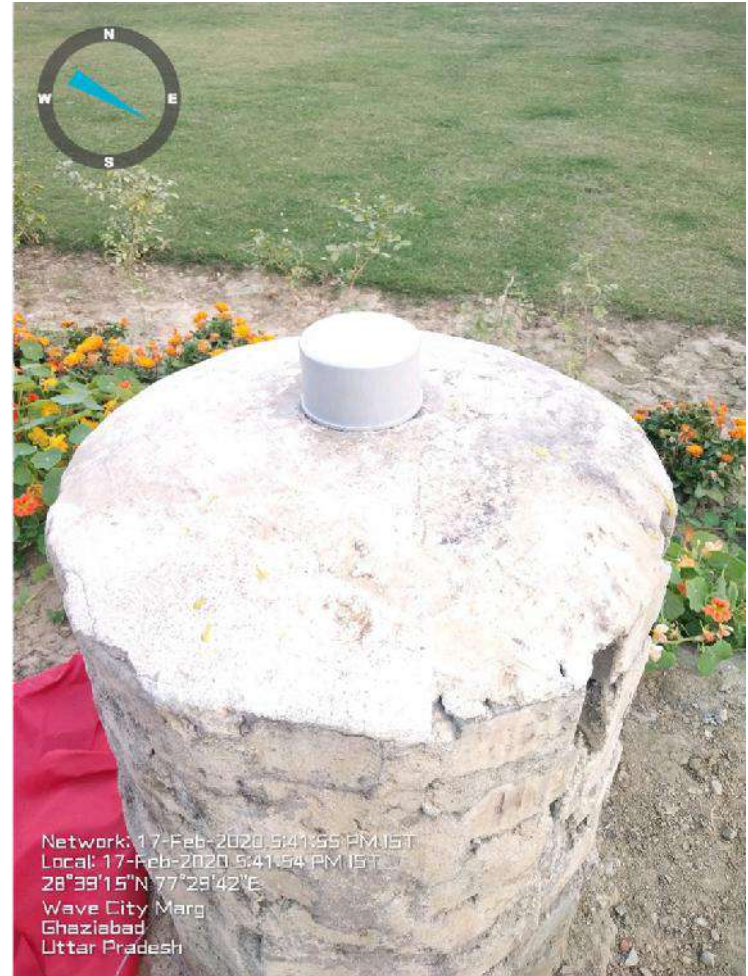
Sec-4 Tubewell in G-55 Sealed



existing TW Phase1 sector 4



Sec-4 Existing Tubewell 129



Sec-4 Existing Tubewell Sealed 129



Sec-4 Existing Tubwell in G-16 Retained



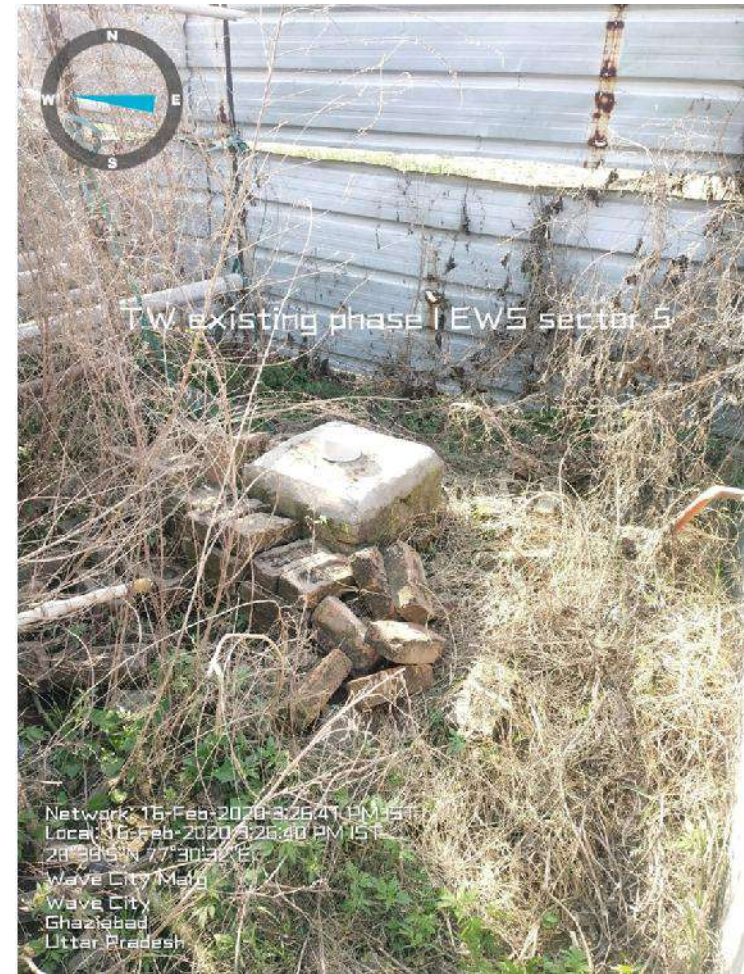
Sec-5 Existing Tubewell 1060 Open



Sec-5 Existing Tubewell 1060 Sealed



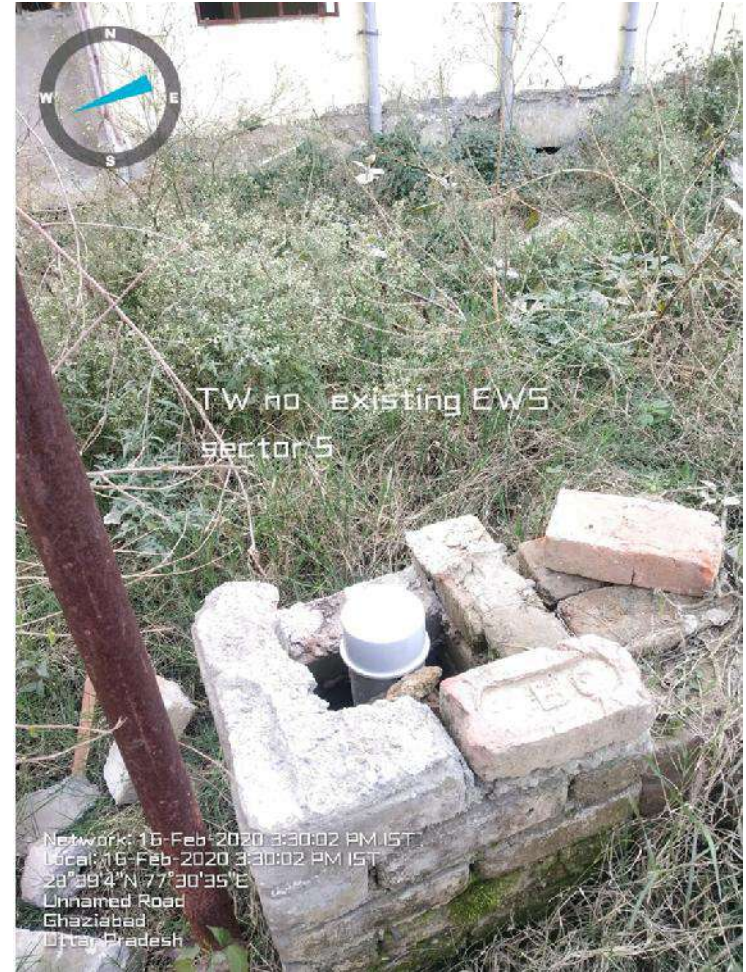
Sec- 5 Existing Tubewell in EWS Open



Sec-5 Existing Tubewell in EWS Sealed



Sec-5 Tubewell in EWS Open



Sec-5 Tubewell in EWS Sealed



Sec-5 Existing Tubewell G-37



Sec-5 Existing Tubewell G-37 Open and Sealed



Sec-5 Existing Tubewell in DH



Sec-5 Existing Tubewell in DH Sealed



Sec-5 Existing Tubewell in WEF



Sec-5 Existing Tubewell in WEF Sealed



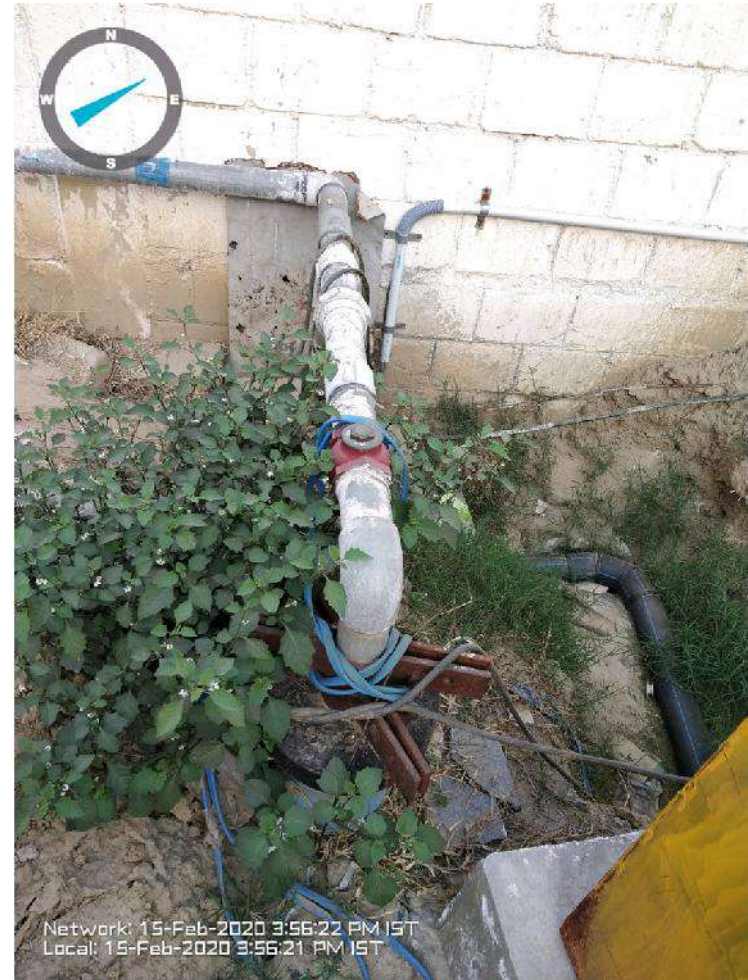
Sec-5 Tubewell at G-32 Open



Sec-5 Tubewell at G-32 Sealed



Sec-5, Flow meter at Tubewell at G-45



Sec-5 Tubewell in DH Retained



Sec-5 Tubewell in WEF



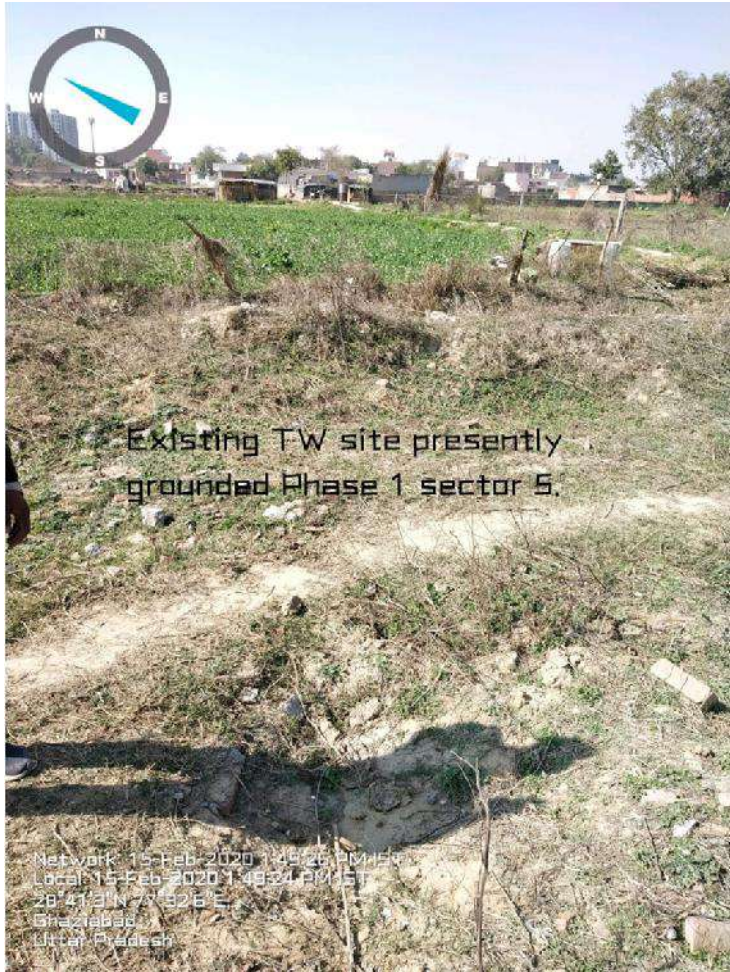
Sec-5 Flow Meter at Tubewell in WEF



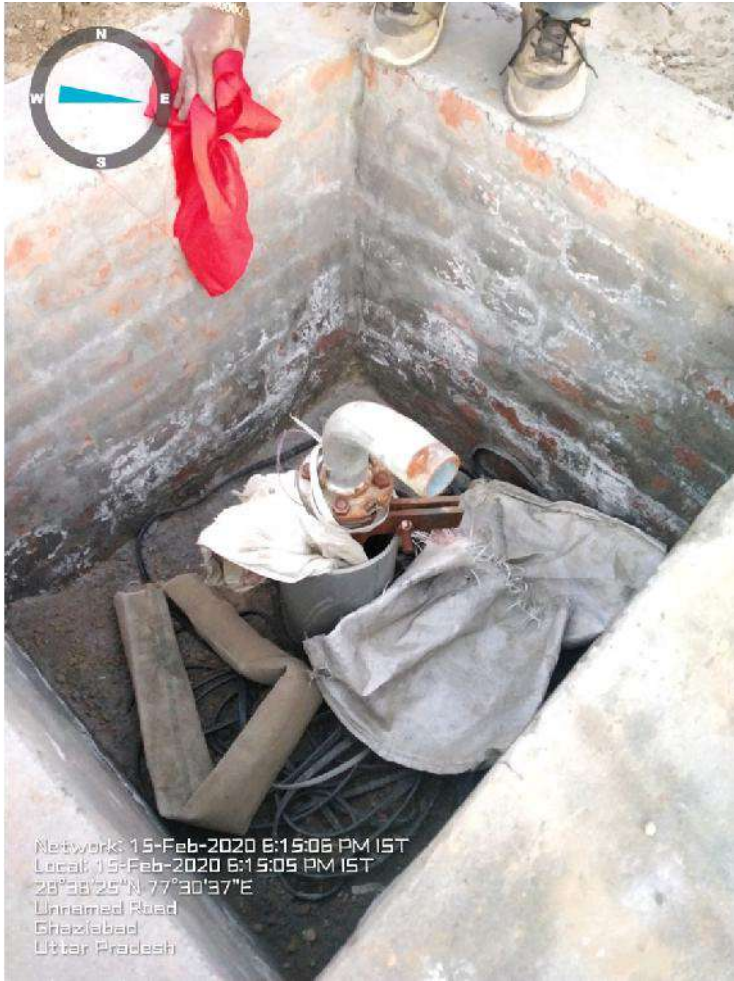
Sec-5, Existing Tubewell at G-42



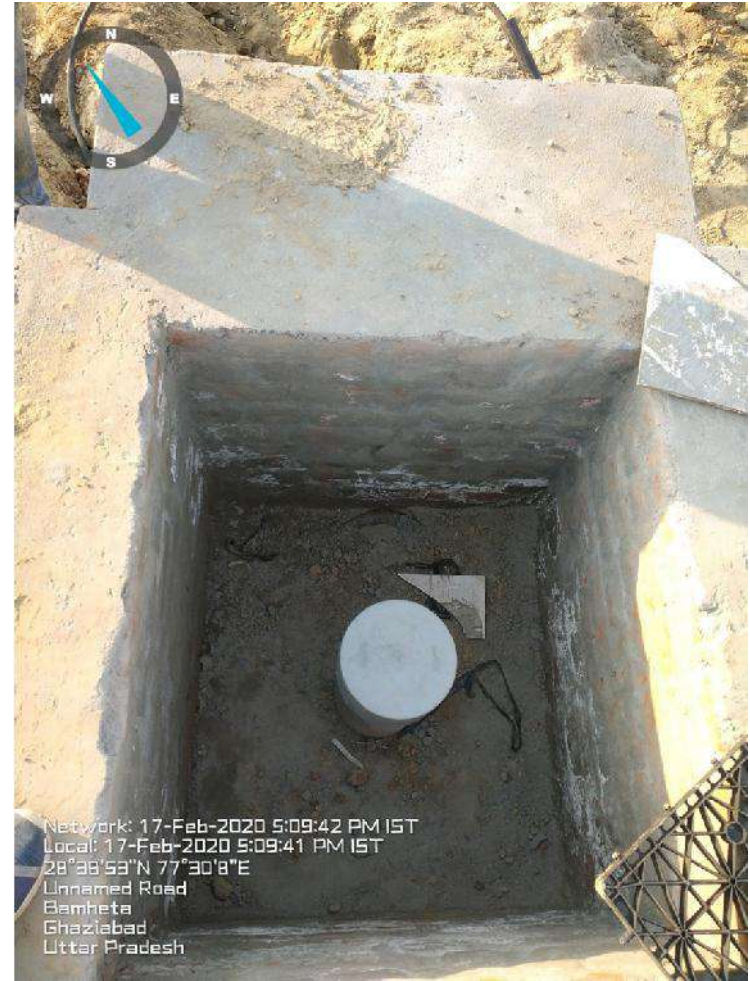
Sec-5, Existing Tubewell at G- 42 Sealed



Sec-5 Existing Tubewell G-36 Dismantled



Sec-6 Existing Tubewell in G-54



Sec-6 Existing Tubewell in G-54 Sealed



Sec-4 Existing Tubwell in G-16 Retained **with flow meter**

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 176/2015
(M.A. No. 1332/2015)

&

Original Application No. 59/2012
(M.A. No. 34/2016 & M.A. No. 190/2016)

&

Original Application No. 108/2013
(M.A. No. 489/2015)

&

Original Application No. 179/2013
(M.A. No. 866/2014 & M.A. NO. 644/2015)

&

Appeal No. 67/2015
(M.A. No. 652/2015)

And

Original Application No. 484/2015
(M.A. No. 155/2017, M.A. No. 567/2017
& M.A. No. 927/2017)

And

Original Application No. 327/2018
(M. A. No. 1282/2018)

And

Original Application No. 115/2017
(M.A. No. 442/2017)

And

Original Application No. 411 of 2018

And

Original Application No. 613/2017

And

Original Application No. 614/2017

Shailesh Singh

Respondent(s)

Versus

Hotel Holiday Regency, Moradabad & Ors.
With

Applicant(s)

Legal Aid, National Green Tribunal Bar Association

Applicant(s)

Versus

NCT of Delhi & Ors.

Respondent(s)

With

Raj Hans Bansal

Applicant(s)

Versus

Ministry of Water Resources & Ors.

Respondent(s)

With

Apex Chambers of Commerce and
Industries of N.C.T. of Delhi & Ors.

Applicant(s)

Versus

Govt. of NCT Delhi & Ors.

Respondent(s)

With

Vikrant Tongad

Applicant(s)

Versus

Union of India & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Hotel The Oberoi Amarvilas & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Panchsheel Buildtech Pvt. Ltd. & Ors. Respondent(s)

With
Shailesh Singh Applicant(s)

Versus

Central Ground Water Board & Ors. Respondent(s)

With
M/s A-One Mineral Water Industry Applicant(s)

Versus

Central Ground Water Authority & Ors. Respondent(s)

With
Mohd. Javed Asghar Applicant(s)

Versus

M/s Upper Ganges Sugar and Industries Ltd.
(Distillery Unit) & Ors. Respondent(s)

With
Mohd. Javed Asghar Applicant(s)

Versus

State of U.P. & Ors. Respondent(s)

Hearing concluded on: 18.12.2018

Order uploaded on: 03.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Raj Pajwani, Senior Advocate and Mr. Rahul Choudhary, Advocate (In O.A. Nos. 59/2012 & 108/2013)
Ms. Preeti Singh, Mr. S. Porwal, Mr. Shivam Jaiswal, Advocates (In O.A. Nos. 176/2015, 484/2015, 327/2018 & 115/2017)
Mr. Amrendra Kumar Dubey, Advocate (O.A. No. 411/2018)

For Respondent (s): Ms. Sakshi Popli, Advocate for DJB (O.A. No. 59/2012)
Mr. Sumeet Pushkarna, Mr. Devanshu, Advocates with Mr. Sudhir Chauhan, E.E., Delhi Jal Board (O.A. No. 108/2013)
Mr. Ajay Jain, Advocate for GNCTD
Mr. Ardhendumauli Kumar Prasad, Mr. Shashank Saxena, Ms. Diksha Gera, Mr. Amritesh Raj, Advocates for CGWA
Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advocates for UPPCB
Ms. Sakshi Popli, Advocate for NDMC
Mr. Amit Tiwari, Mr. Rohit Pratap Singh, Advocates for State of UP

Dr. Sandeep Singh, Mr. Vinay Pal, Advocates
for State of UP (O.A. No. 327/2017
Mr. Sumeer Sodhi, Advocate
Mr. Rahul Khurana Advocate for Mr. Anil
Grover, Advocate
Mr. Arvind Kr. Pandey, Proxy Counsel for Ms.
Anushuya Salwan, Advocate for DSIIDC (O.A.
No. 179/2013)
Mr. Arvind Kr. Pandey, Proxy Counsel for Mr.
Moni Cinmoy, Advocate for DSIIDC (O.A.
No. 65/2015)
Mr. Narender Pal Singh, Advocate with Mr.
Dinesh Jinda, Law Officer, DPCC
Ms. Ranjana Roy Gawai, Advocate for TPDDL
Ms. Deep Shikha Bharati, Advocate for State
of UP (O.A. No. 613/2017 & 614/2017)
Mr. Pawan Upadhyay, Mr. Ankit Vij,
Advocates
Mr. Anil Kaur, Ms. Kapil Kaur, Ms. Diksha,
Advocates for Raddisson Blue
Mr. L.K. Bhushan, Ms. Adity, Advocates
Mrs. Sharmila Upadhyay, Mr. Krishna,
Advocates for CPCB (O.A. No. 327/2018)
Mr. Rohit Singh with Jasvinder Kaur, Mr.
Vishal Mittal, Advocates
Mr. Rajkumar, Advocate for CPCB
Mr. Satish Kumar, Mr. V. Senthil Kumar, Mr.
Theerthe Gowda N.M., V. Elangovan,
Advocates for CPCB (O.A. No. 613/2017
Priyadarsni Gopal, Advocate
Ms. Antima Bazaz, Dr. Yashpal Singh,
Advocates
Ms. Shalini Sati Prasad, Advocate
Ms. Priyanka Swami, Ch. Nounihal Singh,
Advocates for GNN
Mr. Bipin Kumar, Advocate
Mr. Rachit Mittal, Ms. Tanvi Aggarwal,
Advocates for GDA
Mr. Ravinder Kumar, Advocate
Mr. R. Chandrachud, Mr. Nitin Thukra,
Mr. Karan Sharma, Advocates for Noticee No.
1
Mr. Manish Sharma, Ms. Jigyasa, Deepti
Rajpal, Mr. Ninad Dogra, Advocates for
Noticee No. 2
Mr. Ranvir Singh, Advocate for Noticee No. 3
Mr. Alok Sangwan, Mr. Ram Bhardwaj, Mr.
Sunny Kadiyan, Advocates for Noticee No. 4
Mr. Pinaki Mishra, Senior Advocate with Mr.
Sanjeet, Mr. Utkarsh, Advocates for DLF
Mr. Arjun Nanda, Adv. for Noticee No. 6
Mr. Himanshu Tyagi, Mr. Gautam Sharma,
Advocates for Noticee No. 9
Mr. Dabesh Panda, Mr. Anshuman Ray,
Advocates for Noticee No. 10
M. Salim, Advocate for Noticee No. 11
Mr. Ameya Vikram Mishra, Advocate for
Noticee No. 12
Mr. Raghav Pandey, Advocate for Noticee No.
21
Mr. Karan Chandhiok, Ms. Swati Seth,
Advocates and Mr. Debojyoti Sengupta, for
Noticee No. 23
Mr. Ashish S. Kulshrestha, Advocate for
UPSIDC

ORDER

1. Ground water conservation which is the issue for consideration in this case, has attained significance on account of fast depletion of ground water in recent years. Fast depletion of ground water is acknowledged in studies.¹ Ground water depletion is serious cause of concern for human well being.
2. As per publication of NITI Ayog, India is placed at 120th amongst 122 countries in water quality index. Most states have achieved less than 50% of the total score in augmentation of groundwater resources, highlighting a growing national crisis. 54% of India's ground water wells are decreasing in levels and 21 major cities across the country are expected to run out of ground water by 2020. Almost none of the States have built the infrastructure required to recharge groundwater in over exploited and critical areas. Several States such as U.P., Bihar, Rajasthan etc. have not put in place any regulatory framework for managing the groundwater. These states produce 20-30% of India's agricultural output and groundwater accounts for 63% of all irrigation water. Therefore, unsustainable extraction in these states also poses a significant food security risk for the country.²
3. About 60% of the irrigation needs, 85% of rural drinking water needs and 50% of urban water needs are met through ground water. The CGWB has categorised the areas into the following on the basis of availability of ground water resources:

Safe	(<=90%, No decline in water levels)
------	-------------------------------------

¹https://www.researchgate.net/publication/26736936_Satellite_Based_Estimates_of_Groundwater_Depletion_in_India

² Composite Water Management Index: A Tool for Water Management, June 2018, Niti Aayog in association with Ministry of Water Resources, Ministry of Drinking Water and Sanitation and Ministry of Rural Development

Critical	(>70% and <=100%, decline in water levels)
Semi-critical	(<100%, decline in water levels)
Over-exploited	(>100%, decline in water levels)

4. As per another survey, India extracts most ground water. Globally, 25% of total annual global annual water is extracted in India. The extraction level is going up continuously³.
5. Depletion of ground water not only creates crisis for drinking water in absence of inadequate surface water being available in certain areas where there may be drought conditions, but also affects e-flow in rivers and can also increase salinity in soil.
6. The grievance of the applicants in the present applications is that there is fast depletion of ground water in NOIDA and Greater NOIDA, District Gautam Budh Nagar, U.P. There is large scale extraction of groundwater by various construction companies. Directions relating to the water harvesting are not complied with. No measures are properly adopted to stop the fast depleting ground water levels.
7. The Hon'ble Supreme Court considered the issue of ground water conservation and regulation vide the judgement in *M.C Mehta v. Union of India and Ors (1997) 11 SCC 312*. Direction was issued for constitution of Central Ground Water Authority (CGWA) to regulate the subject of conservation of underground water. The said regulatory body was to exercise powers under Section 5 of the Environment (Protection) Act, 1986 to regulate, control and manage drawal of ground water in the country. The main object for the constitution of the Board as an authority was to regulate the indiscriminate boring and withdrawal of

³<https://www.thehindu.com/news/cities/mumbai/the-alarming-levels-of-indias-groundwater/article19253949.ece>

underground water in the country which was needed urgently. The mandate of the authority was to issue necessary regulatory directions with a view to preserve and protect the underground water resources.

8. Based on survey by CGWA, certain areas have been declared as over exploited, critical and semi-critical areas (OCS). According to the applicants, the Central Ground Water Authority constituted in pursuance of the order of the Hon'ble Supreme Court failed to check the unregulated extraction of ground water for commercial purposes including packaging water, use of ground water by builders and hotels for swimming pool etc.

9. The fact that recharge is not taking place is acknowledged by categorization of OCS areas. In OCS areas, unregulated extraction of ground water further adds to the problem. There is nothing to show improvement in water tables in OCS areas on account of efforts or policies of the CGWA calling for review to achieve the goal of ground water conservation. There is a dire need for strict regulatory regime in OCS areas and not to permit use of ground water except for drinking water purposes where supply of drinking water is not otherwise available. Mere making of provision for recharge, without recharge actually happening will not justify grant of any permission for extraction of ground water on such impractical conditions.

10. This Tribunal considered the matter in the last six years on various occasions. It was noted in the order dated 23.04.2015 that ground water level has gone down in NOIDA by 15 mtrs. between 2007-2014. On 26.07.2018, it was noted that even apart from NOIDA, Greater NOIDA, Delhi and NCR, the

situation in OCS region calls for stringent regulation for ground water extraction.

11. Reference was made to order dated 28.08.2018 in O.A No. 176/2015, *Shailesh Singh v. Hotel Holiday, Regency Moradabad & Ors.*, directing the Ministry of Water Resource (MoWR), Government of India, in consultation with the Ministry of Environment, Forest and Climate Change (MoEF&CC) and Ministry of Agriculture (MoA), to review the existing mechanism for effective conservation of ground water resources in OCS. It was directed that the policy framework must include monitoring mechanism by way of provision for coercive measures, consistent with the mandate in the judgement of the Hon'ble Supreme Court of India in *M.C Mehta (supra)*.

12. In the said order the Tribunal noted that:

"11. Availability of groundwater resources as on 31.03.2009 is on CGWA website. 802 over-exploited units, 169 critical units, 523 semi-critical units have been notified for regulation. Authorized officers have been nominated. The guidelines provide that permission to extract groundwater is not given in such areas for any purpose other than the drinking water. The permission is given only if Water Supply Department is not able to supply such water. The NOC is granted subject to conditions laid down in the guidelines. In non-notified areas, NOC is granted for new industries or for expansion, subject to the conditions relating to recycle/re-use.

12. It is further pointed out that as per order of this Tribunal dated 15.04.2015 in the case of 'Krishan Kant Singh Vs. Union of India', this Tribunal issued directions for fresh guidelines and draft of such guidelines is issued w.e.f. 16.11.2015. As per para 8 of the guidelines, all existing industries who have not obtained NOC would apply to CGWA. In the said guidelines, it is mentioned that 162 areas have been notified for regulation but more areas can be

notified periodically. There are 1071 over-exploited units, 217 critical units and 697 semi-critical units. NOC is to be granted for drinking and domestic purposes only in the notified area. In non-notified areas, it is granted for industries, for infrastructure and mining.”

13. It was noted that the Environment (Protection) Act, 1986 had an overriding effect as held in *M.C Mehta (supra)* and no State Legislation could override the Environment (Protection) Act, 1986. Thus, the mandate of CGWA was to override any State regulatory framework. Doing so was the right of CGWA coupled with the duty for achieving the object of the Environment (Protection) Act, 1986.

14. On 12.11.2018, the matter was further considered. After making reference to the 2012 Guidelines issued by the CGWA and draft guidelines dated 16.11.2015, the Tribunal noted following points:

- i. CGWA was repeatedly disowning its responsibility on the plea that regulation of ground water was a State subject, contrary to the mandate in the judgement of the Hon'ble Supreme Court in *M.C Mehta (Supra)*.
- ii. CGWA was failing to regulate drawal of ground water in OCS on the ground that it had not issued a notification except for some areas, and without such notification, there was no need for regulating extraction of ground water even in OCS.
- iii. Extraction of ground water for commercial purposes was being allowed in OCS just by a mechanical condition that the ground water will be recharged, without ensuring compliance of such condition.
- iv. Underground water was being allowed to be extracted for illegal constructions, bottling plants, swimming pools etc. without any

impact study or effective steps for rain water harvesting for recharge of the ground water.

- v. CGWA was repeatedly taking the plea that charges were being collected for permitting drawal of underground water for commercial purposes in OCS against the Precautionary Principle, Sustainable Development as well as Inter-generational Equity Principles.
- vi. Difficulties of agriculturists needed to be addressed in a phased manner by persuading the agriculturists to switch over to less water consuming crops and to consider use of treated sewage water instead of extraction of fresh underground water, wherever viable.
- vii. Untreated effluents are not to be discharged in the water.

15. Affidavit of Member CGWA, Ministry of Water Resources, has been filed before this Tribunal on 14.12.2018 in compliance of the earlier orders. The affidavit refers to orders dated 22.10.2018, 29.08.2018, 12.11.2018 in O.A.No. 59 of 2012 in *Vikrant Kumar Tongad vs. Union of India & Ors.*, order dated 28.8.2018 and 28.08.2018 in O.A No. 176/2015, *Shailesh Singh v. Hotel Holiday, Regency Moradabad & Ors.* It further states that utilizable water in India is 1137 BCM which comprises of 690 BCM of surface water and 447 BCM of replenishable ground water resources. In the year 2009, about 2700 BCM of ground water was available in deeper aquifers, below the zone of water level fluctuations. Thus, ground water over exploitation is recommended to be restricted to sustainability of ground water by annual replenishment in order to facilitate long term sustainability of ground water. It is further stated that per year extraction is 253 BCM which is 25% of the global ground water extraction. Out of total 6,584

assessment units, 1,034 fall in over-exploited category (where extraction is more than 100% of recharge), 253 fall in critical category (where extraction is 90-100% of the recharge), 681 fall under semi-critical category (where extraction is 70-100% of the recharge) and 4,520 are under safe category (where extraction is 90% of the recharge). About 90% extraction is for agricultural purposes, 10% for drinking, domestic and industrial purposes. Industrial use is 5%. Model building bye-laws 2016 include the provision of rain water harvesting in all new buildings on plots of 100 sq. mtrs. and above. Entire storm water is to be captured for water harvesting through suitable structures in all public and open spaces of more than 500 sq. mtrs. Buildings having minimum discharge of 10,000 liters and above are required to have waste water recycling system for horticulture purposes. 'Mission Water Conservation' has been introduced by the Ministry of Agriculture, Government of India. Inter-Ministerial Committee has been constituted under the chairmanship of the Secretary, Ministry of Water Resources, Government of India. The Ministry is also carrying out training programme and Information, Education & Communication (IEC) activities for awareness. The Department of Land Resources is implementing water-shed development projects. Certain States have taken initiatives including Punjab Preservation of Subsoil Water Act, 2009 which ban early sowing of paddy nursery and transplantation of saplings. Maharashtra Groundwater (Development and Management) Act, 2009 prohibits drilling of deep wells within for agriculture or industrial usage, pumping of ground water for deep well of depth of 60 mtrs. or more. The CGWA has issued advisories and it requires taking of NOC for ground water withdrawal but the agriculture section is not subjected to ground water regulation on account of socio-

economic implications. The steps taken by the CGWA include directions for rooftop rain water harvesting systems, ground water recharge measures along the National highways, State national highways, railway tracks, etc., artificial recharge in over-exploited areas, large and medium industries using ground water to take up the ground water conservation measures. CGWA imposes condition while granting NOC for withdrawal of ground water in States/UTs which do not have functional ground water authorities. NOCs are granted online in a user-friendly manner. Industries in safe category are exempted from NOC but in OCS areas, condition for grant of NOC is rain water harvesting/ground water recharge measures and NOCs are denied in over-exploited areas. Non-water intensive industries drawing ground water up to 100 m³/day are exempted from NOC in critical areas, non-water intensive industries drawing up to 50 m³/day are exempted from NOC. (In over-exploited areas, non-water intensive industries are exempted which are drawing ground water up to 25 m³/day. Permitted water extraction is restricted to 60% of the proposed recharge. Ground water extraction should not exceed 1,500m³/day for each unit. In semi-critical areas, ground water extraction is restricted to 200% and 100% of proposed recharge for non-water intensive and water intensive industries respectively. In critical areas, ground water extraction is permitted up to 100% and 50% of proposed recharge for non-water intensive and water intensive industries respectively. In over-exploited areas, ground water extraction is permitted up to 50% of the proposed recharge). Till 2015, existing industries were not required to seek any NOC. In compliance of order of the Tribunal dated 15.04.2015, existing industries were brought within the purview of NOC with effect from 16.11.2015.

16. We may now refer to the Notification dated 12.12.2018, issued by the Ministry of Water Resources, River Development and Ganga Rejuvenation under Section 3(3) of the Environment (Protection) Act, 1986. Some of the striking salient features of the notification are as follows:

- i. Exemption of individual households to draw ground water from single dug well/bore well/tube well through delivery pipe of upto 1" diameter and certain other categories, even if there is an existing supply of drinking water.
- i. Beyond the said exemption, ground water withdrawal can be permitted on the basis of NOC where water supply is not adequate subject to certain conditions.
- ii. Infrastructural projects including water supply agencies can be allowed to get NOC and the said industries are in Annexure-VI i.e.:

Indicative List of Infrastructure projects

<i>Residential apartment</i>
<i>Residential township</i>
<i>Office building</i>
<i>School</i>
<i>College</i>
<i>University</i>
<i>Industrial Area (Drinking use)</i>
<i>SEZ (Drinking use)</i>
<i>Metro Station</i>
<i>Railway Station</i>
<i>Bus Depot</i>
<i>Airport</i>
<i>Seaport</i>
<i>Highway infrastructure</i>
<i>Fire station</i>
<i>Warehouse</i>
<i>Business Plaza</i>
<i>Malls & Multiplex</i>
<i>Hospitals</i>
<i>Nursing Homes</i>
<i>Water Park/ Theme Park/ Amusement Park</i>
<i>Resort</i>
<i>Hotel/ Restaurant/ Food Plaza</i>
<i>Holiday home/ Guest house</i>
<i>Banquet Hall/ Marriage Gardens</i>
<i>IT Complex</i>
<i>Logistics & Cargo</i>
<i>Clubs</i>
<i>Trade Centre</i>

- iii. Other industries can be granted NOC through energized means including industrial mining/infrastructure projects, industries mining projects and infrastructure projects requiring dewatering or use of ground water for construction.

17. Relevant provisions in the impugned notification are quoted for ready reference:-

“2.1 Exemption

1. *The following categories of users shall be exempted from obtaining NOC for ground water abstraction:*

- (i) *All users drawing/proposing to draw ground water through non-energized means (bucket & rope, hand pump, mhote etc.)*
- (ii) *Individual households drawing/proposing to draw ground water from a single dug well/ bore well/ tube well through delivery pipe of upto 1” diameter.*

xx.....xx.....xx

2.2.1 Individual households:

Individual houses drawing/proposing to draw ground water through more than one functional bore well/ tube well / dug well or drawing ground water through delivery pipe of more than 1” diameter from a single ground water abstraction structure shall be required to seek NOC for ground water withdrawal under this category.

xx.....xx.....xx

2.2.2 Infrastructure projects /industries/ mining projects / public water supply agencies / others requiring water only for drinking & domestic use

An indicative list of infrastructure projects to be considered under this category is given in Annexure VI. — NOC for ground water withdrawal for drinking and domestic purpose only for infrastructure projects/ industry/ mining projects/ water supply agencies / others.

xx.....xx.....xx

2.3 Industrial /Mining/ Infrastructure projects

All industries / mining / infrastructure projects, whether existing / new/ under expansion and drawing/ proposing to draw ground water through energized means shall need to obtain NOC for ground water withdrawal from Central Ground Water Authority.

xx.....xx.....xx

2.3.1 Industries

NOC to industries shall be granted only for such cases where government agencies are not able to supply the desired quantity of water.
XX.....XX.....XX

2.3.2 Mining Projects

All existing as well as new mining projects need to obtain NOC for mine dewatering and / or ground water withdrawal through wells, if any, from Central Ground Water Authority.
XX.....XX.....XX

2.3.3 Infrastructure projects requiring dewatering or use of ground water for construction

New infrastructure projects/ residential buildings may require dewatering during construction activity and/or use ground water for construction. In both cases, applicants shall seek NOC from CGWA before commencement of work.
XX.....XX.....XX

2.4 Agricultural Sector

Agriculture sector is the backbone of the Indian economy. Since livelihood of farmers is dependent on agriculture, they shall be exempted from obtaining NOC for ground water withdrawal from the CGWA. Concerned State Departments (Agriculture / Irrigation / Water Resources) shall be required to undertake suitable demand and supply side measures to ensure sustainability of ground water sources.
XX.....XX.....XX

2.5 Abstraction of Saline/ contaminated ground water

Abstraction of saline/ contaminated ground water for use by industries dewatering by infrastructure / mining projects including those located in over-exploited areas would be encouraged.
XX.....XX.....XX

2.6 Water Conservation Fee (WCF)

.....all ground users would have to pay WCF based on quantum of ground water extraction as per details given below.
XX.....XX.....XX

- I. Drinking & Domestic use
 - II. Packaged drinking water units drawing more than 50 m³ per day/ soft drinks/ breweries/ distilleries
 - III. Packaged Drinking Water units (drawing less than 50 m³ per day) and other industries
 - IV. Mining / infrastructure dewatering projects
- XX.....XX.....XX

5. Delegation of powers to monitor compliance of NOC Conditions

Central Ground Water Authority has appointed the District Magistrate/ District Collector / Sub Divisional Magistrates of each Revenue District and Regional Directors of CGWB through Public Notice as Authorized officers, who have been delegated the power to monitor compliance, check violations and seal illegal wells, launch prosecution against offenders etc. including grievance redressal related to ground water. In cases of violation such as illegal ground water withdrawal, the District Magistrate/ District Collector/ Sub Divisional Magistrate, subject to his/her satisfaction, shall ensure discontinuation of the same by the seizure of drilling rig, sealing of tube well/ bore well if so constructed and also disconnection of electricity supply to the energised well.”

18. We have heard the learned Counsel for the parties.

19. Mr. Panjwani, learned Senior Counsel, appearing for some of the applicants, submitted that the MoWR has clearly acted contrary to the mandate of the judgement of the Hon'ble Supreme Court in *M.C Mehta (Supra)* as well as orders of this Tribunal requiring regulation of ground water, particularly for the OCS areas. The CGWA cannot surrender its responsibility on the ground that the States which had their own regulation need not be regulated by CGWA. In, the revised guidelines, the situation has been made worst by liberalizing the regime of control against extraction of ground water in OCS areas even for commercial/industrial purposes. There is no study undertaken of the likely impact for such liberalization on the ground water resources and there is no projected estimation as to how the revised policy will result in better conservation of ground water which is necessary for compliance of the Precautionary Principle, Sustainable Development Principle as well as Inter-generational Equity Principles. It seems that the revised policy is a sort of knee jerk reaction in response to observations of this Tribunal. It appears that MoWR has not undertaken any strength, weakness, opportunities and threats (SWOT) analysis to ascertain the weaknesses of old policy and

the threat scenarios it offers. It is silent on robust institutional mechanism on surveillance and monitoring of its ground implementation. It rather abdicates its authority in form of delegation to field units without any checks and balances to regulate ground water extraction, on scientific lines and environmentally sustainable manner. Despite stating that the guidelines shall be applicable Pan-India, the notification does not cover the States of Kerala, Karnataka, Andhra Pradesh, Telangana, West Bengal, Arunachal Pradesh, Himachal Pradesh, Jammu & Kashmir and the UT of Delhi. The serious flaws pointed out are:

- i. Liberally permitting extraction of ground water and justifying the same on the plea that charges have been prescribed even in OCS areas for commercial/industrial purposes.
- ii. Liberally permitting extraction of ground water on the ground that condition was imposed for rain water harvesting without any data of effective compliance of such conditions or even possibility of this being done.
- iii. Having exempted categories in OCS areas for purposes other than drinking water, including swimming pools, commercial and industrial uses. Reference has been made to the statistics to show deteriorating status of conservation of water and crises of access to water being available to the common man, as well as its requirement for ensuring e-flow in the rivers.

20. It is clear from the above that, rather than laying down stricter norms for extraction of ground water for commercial purposes and putting in place a robust institutional mechanism for surveillance and monitoring, extraction of ground water has been liberalized adding to the crisis unmindful of the ground situation and likely impact it will have on environment. No data

has been furnished to justify the policy reversal by way of uncontrolled liberalized drawal of groundwater in OCS areas.

21. The provisions of the impugned notification show that drawal of ground water has been, for all practical purposes, made unregulated in all areas, including the OCS areas.

22. The so called regulation is illusory. The so called conditions are incapable of meaningful monitoring, as shown by past experience also.

23. The water conservation fee virtually gives licence to harness ground water to any extent even in OCS areas.

24. There is no institutional mechanism to monitor removal and replenishment of ground water.

25. Delegation provision is virtual abdication of authority.

26. There is no check on injection of pollutants in the ground water in the impugned notification. There is no provision with regard to check on water quality and its remediation, if there is contamination.

27. We are satisfied that the Notification dated 12.12.2018 tested on the Precautionary Principle, Sustainable Development as well as Inter-generational Equity Principles is unsustainable in law and instead of conservation of ground water which is necessary for providing access to drinking water in OCS areas, as well also other needs of environment, including sustenance of rivers and other water bodies, it will result in fast depletion of ground water and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India.

28. Accordingly, the impugned Notification may not be given effect to in view of serious shortcomings as pointed above so that an

appropriate mechanism can be introduced consistent with the needs of environment.

29. The MoEF&CC is directed to constitute an Expert Committee by including representatives from IIT Delhi, IIT Roorkee, IIM Ahmedabad, CPCB, NITI Ayog and any other concerned agency or department to examine the issue of appropriate policy for conservation of ground water with a robust institutional mechanism for surveillance and monitoring with a view to enhance access to ground water for drinking purposes in OCS areas by way of appropriate replenishment practices which can be properly accounted and measured for as well as to sustain the floodplains of rivers in terms of e-flows and other water bodies. The MoEF & CC and MoWR may finalize the issue of subject remain *inter-se* with regard to ground water reserve and its quality.

30. The Committee may be constituted in two weeks and report of the Committee may be furnished to the MoEF &CC and this Tribunal in two months by e-mail at ngt.filing@gmail.com.

31. The Committee may also indicate the projection of its impact study in light of projected data for the next 50 years (in phased manner with action plan for each decade). Thereafter, fresh guidelines be issued by the concerned Ministry and the report furnished to the Tribunal on or before 30.04.2019.

32. The CPCB may constitute a mechanism to deal with individual cases of violations of norms, as existed prior to Notification of 12.12.2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per

law. All the matters relating to illegal extraction of ground water by individuals are disposed of with these directions.

33. The Expert Committee report, the new policy and challenge to orders of authorities, if any, will be considered on the next date.

The matter be put up for above consideration in the first week of May, 2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

January 03, 2019
Original Application No. 176/2015
(M.A. No. 1332/2015) and other connected matters
AK





भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मन्त्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Uppal Chadha Hi Tech Developers Pvt. Ltd. (Wave Hi-Tech Township)		
Project Address:	NH-24		
Village:	Dasna Dehat	Block:	Rajapur
District:	Ghaziabad	State:	Uttar Pradesh
Pin Code:			
Communication Address:	C - 1, Sector - 3, Noida, District - Gautam Buddha Nagar, Uttar Pradesh - 201301		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector - B, Sitapur Road Yojana, Ram Ram Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/INF/ORIG/2019/5285									
2. Application No.:	21-4/4196/UP/INF/2017		3. Category:	Infrastructure						
4. Project Status:	New Project		5. NOC Type:	New						
6. Valid from:	08/05/2019		7. Valid up to:	07/05/2021						
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
38772	14151780					38772	14151780			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.:31					Total Proposed No.:14					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	31	0	0	0	0	14	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge(m ³ /year):	2401778									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	2		0	1	1					

(Compliance Conditions given overleaf)

THIS NOC IS VALID ONLY FOR DRINKING /DOMESTIC USES AND/OR GREEN BELT.

Digitally signed by
NANDAKUMARAN P
Date: 2019.05.17 14:44:35 +05'30'

Member (CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - खुशहाल कल
CONSERVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

- 1) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 3) All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
- 4) In case the ground water abstraction is more than 10 m³/d, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/d, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
- 5) In case ground water abstraction is more than 10 m³/d, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
- 6) Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
- 7) Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
- 8) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 9) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 10) The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
- 11) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 12) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 13) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 14) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 15) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
- 16) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 17) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 18) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 19) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY

[Constituted under section 3(3) of Environment (Protection) Act, 1986]
 Gallery No. 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

• Phone: 23072580; Fax: 23382051; e mail: cgwa@nic.in

No.22-460/CGWA/ OA No.549 /2019

Dated 03.02.2020

To
District Magistrate,
District Ghaziabad/G.B.Nagar
Ghaziabad/G.B.Nagar.

Sub: OA No. 549/2019 – In the matter of Sh. Mahakar Singh Vs State of Uttar Pradesh filed before Hon'ble NGT, New Delhi – eg.

Sir,

Please find enclosed herewith a copy each of the order dated 13.08.2019 and 16.01.2020 of Hon'ble NGT, New Delhi in the letter petition/Application of Sh. Mahakar Singh against the State of Uttar Pradesh. The Hon'ble NGT under its order dated 16.01.2020 has directed to take necessary action against deficiencies pointed out by the Joint Committee. The Hon'ble Tribunal also observed that such situation is happening in number of cases requiring the presence of Chairman, CGWA to ensure effective monitoring mechanism to remedy violations.

You are aware that the Chairman, CGWA has issued directions under the orders of Hon'ble NGT, New Delhi in exercise of powers under section 5 of the Environment(Protection) Act, 1986, in the past vide directions No. 26-1/CGWA/Directions/ 2017- 888 dated 24.04.2017 for taking action against violations in Ghaziabad and Haapur. A copy of the direction issued in the past is enclosed for your ready reference and needful action. A copy of order dated 26.04.2019 passed by Hon'ble Supreme Court in this connection is enclosed for your reference and taking action in accordance with law. The Hon'ble NGT, New Delhi vide order dated 31.05.2019 in OA No. 598/2018 has directed the applicant to file Intervening Application which is pending on the part of the applicant.

Now the Hon'ble NGT, New Delhi has since directed the CGWA to ensure effective monitoring to remedy violations, you are hereby requested to take action against M/s Uppal Chadha Hi-Tech Developers (Wave Hi-Tech Township), Dasna Dehat, Rajapur Tehsil, Ghaziabad District(Project site address)/ (Correspondence address: C-1, Sector-3, NOIDA, UP) as permissible under law such as sealing of bore-wells/tube-wells in use without installation of water meters and for drawing ground water without taking up rain water harvesting/artificial recharge to ground water and for such other violations pointed out by the Joint Committee. The action taken report may kindly be intimated to CGWA by mail at cgwa@nic.in and also to Hon'ble NGT at judicial-ngt@nic.in . The matter (OA No. 549/2019) is listed for next hearing on 27.03.2020 for consideration of action taken report to be submitted from your side. Hence you are requested to kindly accord priority.

Yours faithfully,

(Signature)
 (Dr. Uma Kapoor)
 Regional Director

Encl: As above.

Copy to:

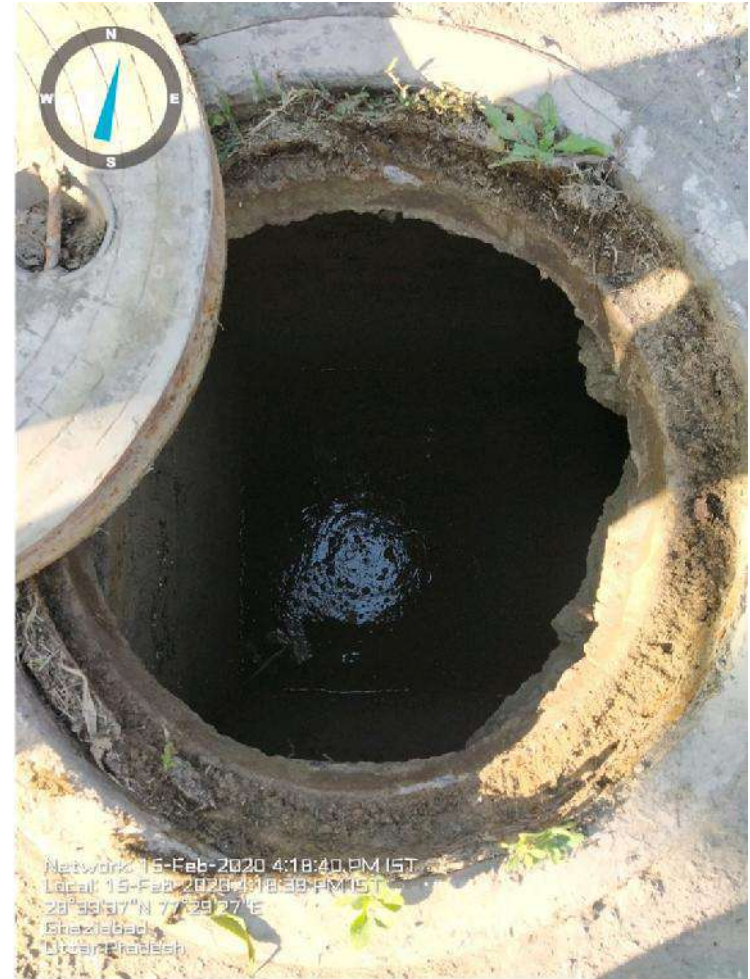
1. Registrar at judicial-ngt@nic.in .
2. Regional Director, Central Ground Water Board, Lucknow.
3. Member Secretary, UPPCB, Ghaziabad for assessment of Environmental Compensation if any.

 (Dr. Uma Kapoor)
 Regional Director

Encl: As above.



Sec-2 RWH Pit no 11 in G-3



Sec-2 De Silting Chamber in G-3



Sec-2 RWH Pit no 15 in G-5



Sec-2 RWH Pit no 15 De Silting chamber in G-5



Sec-2 RWH Pit no 16 in G-11



Sec-2 RWH Pit No 18 in G-10



Sec-2 RWH Pit No 18 De Silting Chamber in G-10



Sec-3 RWH Pit No 1 Boring in Gallaria



Sec-3 Filter RWH Pit No 1 in Gallaria



Sec-3 RWH Pit No 1 De Silting chamber in Gallaria



Sec-3 RWH pit No 3 boring in Gallaria



Sec-3 RWH Pit No 2 De Silting Chamber in Gallaria



Sec-3 RWH Pit no 6 in G-24



Sec-3 RWH Pit no 7 in G-23



Sec-3 RWH Pit No 10 in G-30



Sec- 4 RWH Pit no 21 in G-55



Sec-5 RWH boring in EWS



18 Sec-5 RWH Pit 7 in G-32



Sec-5 RWH Pit 7 De-Silting Chamber in G-32



Sec-5 RWH Pit in Dream Homes



Sec-5 RWH Pit De Silting Chamber in Dream Homes



Sec-5 RWH Pit no 4 G-37



Sec-5 RWH Pit No 3 in WEF



Sec-5 RWH Pit No 4 in WEF



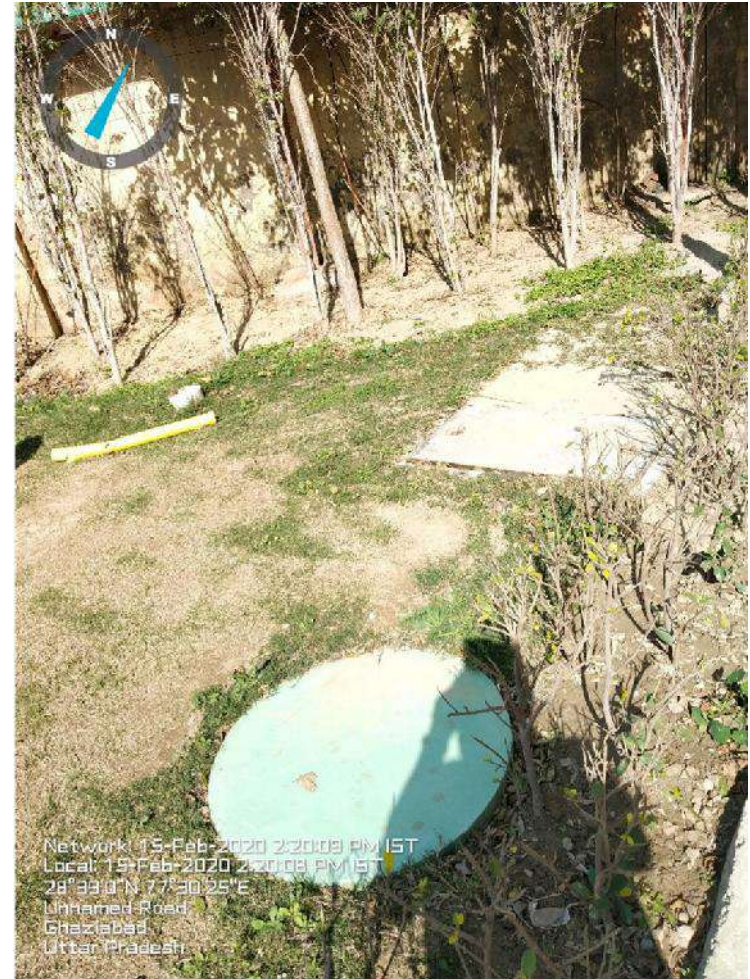
Sec-5 RWH Pit No 5 in WEF



Sec-5 RWH Pit No 6 in WEF



Sec-5 RWH Pit No 7 in WEF



Sec-5 RWH Pit No 8 in WEF



Sec-5 RWH Pit No 9 in WEF



Sec-5 RWH Pit No 9 De Silting Chamber in WEF



RTRWH pit no10 wef sector 5
Phase1



Sec-5 RWH Pit no 10 WEF



Network: 15-Feb-2020 2:51:54 PM IST
Local: 15-Feb-2020 2:51:53 PM IST
28°38'N W, 77°33'35"E
Gurgaon, Road
Gurgaon
Gurgaon, Gurgaon, Haryana
Dhiraj Prabhakar

Sec-5 RWH Pit No 12 in WEF



Sec-5 RWH Pit No 13 in WEF



Sec-5 RWH Pit no 14 WEF



Sec-5 Recharge Pond 1



Sec-5 Recharge Pond 2



Sec-5 Recharge Pond 3



Sec-6 RWH Pit No 1 in G-54

R/L.

4196/INF. Approved Tspalhi Sir

Speed Post

**WAVE
City**

A Wave Infratech Project

letter No-1510/ UCHD/20

February 6, 2020

The Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector-B, Sitapur Road Yojana,
Ram Ram Chauraha,
Lucknow – 226021 UP

Ref: NOC No. CGWA/NOC/INF/ORIG/2019/5285 valid till 07.05.2021

Dear Sir,

Please take reference of NOC No. CGWA/NOC/INF/ORIG/2019/5285 issued for abstraction of Ground Water in Wave Hi-Tech Township (Wave City) being developed by Uppal Chadha Hi-Tech Developers Pvt. Ltd. As per the Mandatory Condition No. 3 of the NOC, the company has to install Flow Meters on the tube wells which are used to abstract water in the Wave City.

Presently, there are two tube wells which are used to abstract ground water to supply potable water to the residents of the Township. Company has installed digital Flow Meters on same. The readings of the same are recorded on the paper as per the timings of the pumps. The photographs of the same are enclosed herewith.

Along with the above, two Piezometers, at two locations, are also installed to monitor ground level in the City. Out of two, one piezometer is equipped with telemetry system and the data can be viewed online using URL and logging details given below:

URL <http://35.200.247.132/webdata>
User ID Empire_Wave
Pwd. Empire_123

Please acknowledge and request your kind advice for any correction/improvement in the system.

Thanking you,

Yours sincerely,

For Uppal Chadha Hi-Tech Developers Pvt. Ltd.

(Deepak Pathak)
Authorized Signatory
Encl: Photographs



Handwritten notes:
m
c/s
11/04/2020
11/04/2020

Uppal Chadha Hi-Tech
Developers Pvt. Ltd.
CIN No. U45201DL2004PTC128784
Sales Pavilion (For customer communication)
Khasra No. 39, Village kaziपुरा
Ghaziabad - 201005 (U. P.)
India
T +91 - 120 - 4188950/ 52
E. customercare@waveinfratech.com
city.thewavegroup.com
Corporate Office
C-1, Sector-3,
Noida - 201301 (U. P.)
India
T +91 - 120 - 4180500
F +91 - 120 - 4180541
Registered Office
60, Friends Colony East,
New Delhi - 110025
India
T +91 - 11 - 46608400
F +91 - 11 - 46608429

Registered office:-
Mezzanine Floor, M-4,
South Extension Part-II,
New Delhi 110049

Water meter reading of borewell at G-45,
Sec-5, Wave City, Ghaziabad

DATE: / /
PAGE: 2/2

S.No.	Date	Initial Reading	Final Reading	Diff. or	Signature
-------	------	-----------------	---------------	----------	-----------

1	24/1/2020	219-37	229-11		
2	24/1/2020	219-12	239-26		
3	24/1/2020	245-5	252		
4	25/1/2020	252-1	2-59-24		
5	25/1/2020	259-24	262-08		
6	25/1/2020	262-09	262-90		
7	25/1/2020	262-91	274-82		
8	26/1/2020	274-82	288-48		
9	26/1/2020	288-49	300-54		
10	26/1/2020	300-55	318-25		
11	26/1/2020	318-26	336-66		
12	27/1/2020	326-67	348-19		
13	27/1/2020	348-19	358-18		
14	27/1/2020	358-19	358-35		
15	28/1/2020	358-36	361-86		
16	28/1/2020	361-87	371-65		
17	28/1/2020	371-65	382-70		
18	28/1/2020	382-73	388-74		
19	29/1/2020	388-75	398-25		
20	29/1/2020	398-26	406-26		
21	29/1/2020	406-27	416-77		
22	30/1/2020	416-78	426-78		
23	30/1/2020	426-79	437-81		
24	30/1/2020	437-82	445-32		
25	31/1/2020	445-33	455-13		
26	31/1/2020	455-14	467-18		
27	31/1/2020	467-19	474-20		
28	1/2/2020	474-21	485-98		
29	2/2/2020	485-99	492-99		

GOOD WRITE

Water meter reading of borewell at G-45, Sec-5, Wave City, Ghaziabad

DATE: / /
PAGE: _____

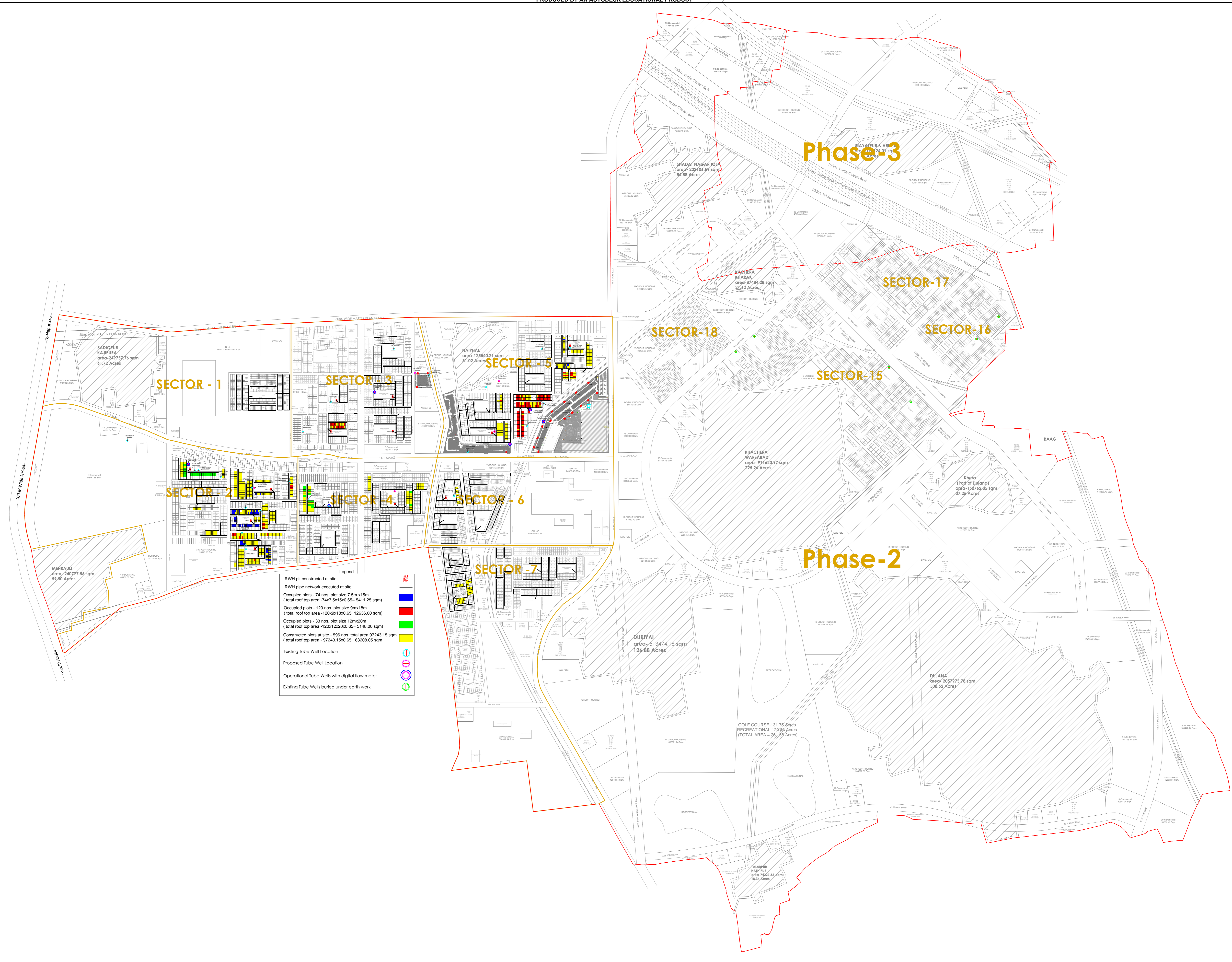
	Date	Initial reading	Final reading	Deviation	Signature
30					
31					
32					
33	2/2/2020	493.00	499.99		S
34	2/2/2020	500.00	512.90		S
35	2/2/2020	512.91	524.56		S
36	2/2/2020	524.57	535.45		S
37	3/2/2020	535.46	549.06		S
38	3/2/2020	549.07	557.57		S
39	3/2/2020	557.58	566.78		S
40	3/2/2020	566.79	574.69		S
41	4/2/2020	574.70	583.71		S
42	4/2/2020	583.72	592.70		S
43	4/2/2020	592.71	603.00		S
44	5/2/2020	603.01	611.00		S
45	5/2/2020	611.01	620.02		S
46	5/2/2020	620.03	631.23		S
47					

Water meter reading at Wave Executive Floors Sec-5, Wave City, Ghaziabad

DATE: / /
PAGE

Sl No	Date	Inward Read	Outward Read	Duration	Signature
1	24/1/20	0	2-2		<i>[Signature]</i>
2	24/1/20	2-21	3-51		<i>[Signature]</i>
3	25/1/20	3-52	7-02		<i>[Signature]</i>
4	25/1/20	7-02	10-12		<i>[Signature]</i>
5	26/1/20	10-125	13-88		<i>[Signature]</i>
6	26/1/20	13-88	16-13		<i>[Signature]</i>
7	27/1/20	16-13	19-54		<i>[Signature]</i>
8	27/1/20	19-54	22-55		<i>[Signature]</i>
9	28/1/20	22-55	26-06		<i>[Signature]</i>
10	28/1/20	26-06	29-96		<i>[Signature]</i>
11	29/1/20	29-96	32-55		<i>[Signature]</i>
12	29/1/20	32-55	36-03		<i>[Signature]</i>
13	30/1/20	36-03	39-84		<i>[Signature]</i>
14	30/1/20	39-84	42-85		<i>[Signature]</i>
15	31/1/20	42-85	46-46		<i>[Signature]</i>
16	31/1/20	46-46	49-96		<i>[Signature]</i>
17	1/2/20	49-96	53-87		<i>[Signature]</i>
18	1/2/20	53-87	56-88		<i>[Signature]</i>
19	2/2/20	56-88	60-78		<i>[Signature]</i>
20	2/2/20	60-78	64-35		<i>[Signature]</i>
21	3/2/20	64-35	68-16		<i>[Signature]</i>
22	3/2/20	68-16	71-71		<i>[Signature]</i>
23	4/2/20	71-71	76-22		<i>[Signature]</i>
24	4/2/20	76-22	84-88		<i>[Signature]</i>
25	5/2/20	84-88	94-39		<i>[Signature]</i>
26	5/2/20	94-39	104-50		<i>[Signature]</i>

GOOD WRITE

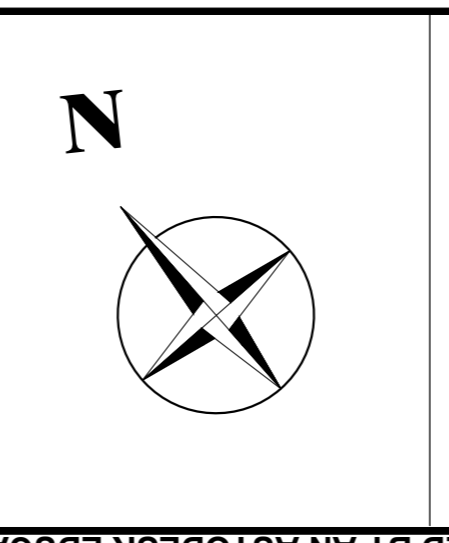


Project Name:
**WAVE CITY
Ghaziabad**

Developer Company:
Uppal Chadha Hi-Tech Developers Pvt. Ltd.

SCALE

DATE



R17

CENTRAL GROUND WATER AUTHORITY
[Constituted under section 3(3) of Environment (Protection) Act, 1986]

Gallery No. 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph.: 011-23072580, Fax No.: 011-23382051, e-mail: cgwa@nic.in

No. 22-460/CGWA/OA-549/2019 - 114

Dated: 06.02.2020

To

The Regional Director,
Central Ground Water Board,
Ahmedabad/ Bhopal/ Bhubneshwar/ Chandigarh/ Dehradun/ Guwahati/ Hyderabad/
Jaipur/ Kolkata/ Lucknow/ Nagpur/ Patna/ Raipur.

**Sub: Action against violation of conditions of NOC of CGWA – Compliance of
Directions of Hon'ble NGT, New Delhi – reg.**

Sir,

The Hon'ble NGT, New Delhi under its order dated 16.01.2020(copy enclosed) has observed that in number of cases the industries/projects obtaining NOCs from CGWA are not complying with the conditions laid down in the NOC and the Board has failed to take necessary action even after the deficiencies have come to its notice during the course of inspections. The Hon'ble NGT directed the CGWA to ensure effective monitoring mechanism to remedy such violations, without which functions entrusted to the CGWA, will have no meaning.

In view of the above, all the Regional Directors are directed by Chairman, CGWA to ensure compliances in accordance with the directions of Hon'ble NGT, New Delhi. Wherever violations or non-compliances or contraventions of NOC conditions are noticed during the course of the inspections for processing of applications for renewal of NOC or during the joint inspections ordered by the Hon'ble NGT in various cases from time to time, the authorized officer shall issue Show Cause Notice to the defaulting firms and recommend the case to CGWA for imposing penalty under section 15 of Environment Protection Act(1986).

Also if during the joint inspections, it is observed that the projects are withdrawing ground water illegally without obtaining NOC from CGWA, State Pollution Control Boards would be requested to impose Environment Compensation as applicable. Details for computing the Environment Compensation shall be communicated to the Pollution Control Boards.

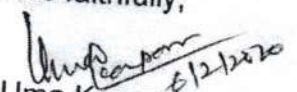
Kindly accord priority to the matter.

Encl: As above.

Copy

1. Registrar General, NGT, New Delhi(Judicial-ngt@nic.in).
2. Member Secretary, CPCB, New Delhi.

Yours faithfully,


(Dr. Uma Kapoor)
Regional Director

(Dr. Uma Kapoor)
Regional Director

Wave City Phase-1 bore well status

Bore No	Type	Latitude	Longitude	Remark
1	Proposed	28.64749256	77.50987353	Operational
2	Existing	28.64663602	77.51130536	
3	Existing	28.64801632	77.50887352	
4	Proposed	28.64854033	77.50980644	Operational
5	Existing	28.64823432	77.51074005	
6	Proposed	28.64912314	77.50707943	
7	Existing	28.6513469	77.5087892	
8	Proposed	28.65102381	77.50967129	
9	Existing	28.65055183	77.5132294	
10	Existing	28.64944407	77.51458365	
11	Proposed	28.64795682	77.5072153	Operational
12	Existing	28.64940787	77.50485665	
13	Existing	28.64814136	77.50211634	
14	Proposed	28.65486986	77.5061116	
15	Existing	28.65421055	77.50663798	
16	Existing	28.65677954	77.50626955	
17	Proposed	28.65576993	77.50329989	Operational
18	Existing	28.65721493	77.50077722	
19	Existing	28.65708535	77.49802279	
20	Proposed	28.65081408	77.49955137	
21	Existing	28.6529497	77.49577689	Operational
22	Existing	28.65412638	77.4950786	
23	Existing	28.65557976	77.49503121	
24	Existing	28.65868429	77.49203629	
25	Proposed	28.66054181	77.49110854	Operational
26	Existing	28.66002761	77.49110661	
27	Existing	28.65987975	77.49129745	
28	Existing	28.6568897	77.49297572	
29	Proposed	28.65681511	77.49310692	
30	Existing	28.65557631	77.49227981	
31	Existing	28.656353	77.49174588	
32	Existing	28.65544016	77.49036397	
33	Existing	28.65479821	77.4899499	
34	Existing	28.65462912	77.48982317	
35	Existing	28.66408362	77.48935116	

INSPECTION REPORT OF WAVE CITY GHAZIABAD

COMPLIANCE CONDITION AS LAID DOWN IN NOC					
NOC period 08.05.2019 to 07.05.2021 NOC type-New					
Abstraction structures allowed	Ground water withdrawal permitted	Mode to check Ground water consumption	Ground water level monitoring	Groundwater quality monitoring	Ground water recharge
31 Existing	38772m ³ /day and not more than 14151780m ³ /year	All abstraction to be fitted with digital flow meters	Installing Piezometer		24017780 m ³ /year through RTRWH
14 Proposed			01 with DWLR 01 WITH DWLR and telemetry	Once in a year if withdrawal is more than 10m ³ /day (Pre-monsoon) and if the withdrawal is less than 10m ³ /day to be submitted at the time of self-compliance	
COMPLIANCE CONDITION AS OBSERVED DURING JOINT INSPECTION					
Abstraction structures allowed	Ground water withdrawal permitted	Mode to check Ground water consumption	Ground water level monitoring	Groundwater quality monitoring	Ground water recharge
Out of 31 Existing have been closed and only 2 are in use	38772m ³ /day and not more than 14151780m ³ /year	No structure was found with digital flow meters (Procurement of flow meters was under process)	No Piezometer have been constructed	No quality report available	RTRWH were found in group community houses were plot size is less than 300sq.m
8 Proposed have been constructed and 2 of them were in use					Advised to construct RTRWH as per proposal

COMPLIANCE CONDITION AS OBSERVED DURING INSPECTION ON FEBRUARY, 2020					
Abstraction structures allowed	Ground water withdrawal permitted	Mode to check Ground water consumption	Ground water level monitoring	Groundwater quality monitoring	Ground water recharge
Out of 31 existing only 25 could be located. As per the authorities 6 of the existing tube wells are buried under earthwork in phase-2.	No logbook was maintained / provided	1 existing tube well was found with digital water flow meter *11 no. of existing bore wells were found with submersible pump	2 Piezometer have been constructed. 1 with DWLR and the other with DWLR and telemetry.	Bore well quality monitoring is being done. Quality reports of 2 bore wells I of WEF sec-5 and G-45 have been received	21 Modular recharge structures and 10 conventional RTRWH structures have been constructed
Out of 14 proposed only 10 have been constructed	No logbook was maintained / provided	5 proposed tube wells were found with digital water flow meters *1 no. of proposed bore well was found with submersible pump	Data was not provided. However, the Piezometers were seen.		
Annexure-7- Tubewell Existing and Proposed as per NOC WITH LOCATION		Annexure-2- Total Bore wells found with status during inspection Album Sec-2 to Sec-7	Annexure-4- Pictures of Piezometer constructed	Annexure-3- Wave city bore well quality report	Annexure-1 - RWH pit as per design and physical details and Annexure-5- Wave city recharge ponds and recharge structures Annexure-6- RWH pit constructed at site on map

Annexure-8 Wave city colony development sample pictures.

Annexure-9 Wave city sector wise Family occupancy detail which is also visible in wave city plan map (annexure-6)

Two tubewells in Sec-5 DH and Sec4 G-16 were found with submersible pump on 17.2.20 now they have been retained with flowmeters on 18.2.2020.

1. The Wave authorities could not demarcate the area of this project falling in Ghaziabad and G.Noida, however they said that the project approval was given solely by GDA.(No revenue map was provided for confirmation.)

2. **Annexure-10** Scanned copy of service order copy of flow meter and Piezometer.



PZ Sector 5, Phase 1, Wave with
DWLR



Network: 15-Feb-2020 1:29:03 PM IST
Local: 15-Feb-2020 1:29:02 PM IST
28°40'16"N 77°29'11"E
Unnamed Road
Ghaziabad
Uttar Pradesh



18335

DIGITAL INDICATOR LDP001BM



LCD MONITOR

Network: 15-Feb-2020 1:30:41 PM IST

Local: 15-Feb-2020 1:30:40 PM IST

28°38'53"N 77°30'41"E

Eastern Peripheral Expressway

Dasna Dehat

Ghaziabad

Uttar Pradesh



Network: 15-Feb-2020 4:06:25 PM IST
Local: 15-Feb-2020 4:06:24 PM IST
28°39'37"N 77°29'32"E
Wave City Marg
Ghaziabad
Uttar Pradesh



Network: 17-Feb-2020 3:08:30 PM IST
Local: 17-Feb-2020 3:08:29 PM IST
28°38'25"N 77°30'37"E
Unnamed Road
Ghaziabad
Uttar Pradesh



Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
NABL ISO/IEC 17025 : 2005 (Testing, Cert. No. TC 5526) Accredited Laboratory,
Recognised with MOEFCC & U.P. Pollution Control Board



JAS-ANZ



ISO 9001/14001/OHSAS 18001
Reg. No. R191/7381

Website : www.newconlab.in

TEST CERTIFICATE

WATER SAMPLE ANALYSIS REPORT (ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 2

TEST REPORT NO : NCL/WAVE/001/06/05/2019

DATE OF REPORT : 13/05/2019

Name And Address Of Customer

UPPAL CHADHA HITECH DEVELOPERS PVT.LTD
PLOT NO-757,KAZIPUR MOR,NH-24 , ,GHAZIABAD,U.P, INDIA

SAMPLING DETAILS

Analysis Start Date	06/05/2019	Analysis End Date	13/05/2019
Date of Sampling	06/05/2019	Sampling ID No.	003/06/05/2019
Time of Sampling	12-10		
Sampling Done By	NCL		
Sampling Description	GROUND WATER (BOREWELL)		
Sampling Location	W E F SEC- 5 , WAVE CITY		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	PVC BOTTLE

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	-	IS-3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS-3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	-	APHA-4500 (H+B)	7.18	6.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2340 (C)	247	200 max.	600 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.18	0.3 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	148	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1
10	Sulphates (SO4)	mg/L	APHA-4500 (C)	83	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-2320 (B)	262	200 max.	600 max.
12	Fluoride (F)	mg/L	APHA-4500 F- (F)	0.08	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	504	500 max.	2000 max.
14	Total Coliform	/100ml	IS:1622-1981	Not Detected	Shall Not Be Detectable	Shall Not Be Detectable
15	E. coli	/100 mL	IS:1622-1981	Not Detected	Shall Not Be Detectable	Shall Not Be Detectable

FOR NEWCON CONSULTANTS & LABORATORIES



NOTE: 1. The above pertains to the Tested parameters only. Endorsement of the same is neither intended nor implied. The analysis is subject to the conditions of the contract. 2. The results are valid only if the sample is received within the specified time limit. 3. Our liability is limited to invoiced value only.

Laboratory : 8th K.M. Stone, NH-58, Delhi Meerut Road, Merta (Opp. Manan Dham Mandir) GHAZIABAD - 201 003 (U.P.)

Telefax : (0120) 2675225, Mobile : 9810430345, 8744051924

E-mail : info@newconlab.in, newconlab@gmail.com, marketing@newconlab.in

Sayana



Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
NAHL ISO/IEC 17025 : 2005 (Testing, Cert. No. TC-5526) Accredited Laboratory,
Recognised with MOEFCC & U.P. Pollution Control Board

Website: www.newconlab.in



JAS-ANZ



ISO 9001/14001/OHSAS 18001
Reg. No. R1917381

TEST CERTIFICATE

WATER SAMPLE ANALYSIS REPORT (ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 2

TEST REPORT NO : NCL/WAVE/007.06/05/2019

DATE OF REPORT : 13/05/2019

Name And Address Of Customer

UPPAL CHADHA HITECH DEVELOPERS PVT.LTD
PLOT NO-757,KAZIPUR MOR,NH-24 , GHAZIABAD,U.P, INDIA

SAMPLING DETAILS

Analysis Start Date	06/05/2019	Analysis End Date	13/05/2019
Date of Sampling	06/05/2019	Sampling ID No.	007/06/05/2019
Time of Sampling	13:10		
Sampling Done By	NCL		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL WATER FROM G -45, SEC-5, WAVE CITY		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	PVC BOTTLE

TEST RESULT

S.No	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	--	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS:3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	--	APHA-4500 (H+B)	7.38	6.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2340 (C)	201	200 max.	600 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.24	0.3 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	105	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1
10	Sulphates (SO4)	mg/L	APHA-4500 (C)	52	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-2320 (B)	216	200 max.	600 max.
12	Fluoride (F)	mg/L	APHA-4500 F- (F)	0.14	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	416	500 max.	2000 max.
14	Total Coliform	/100ml	IS:1622-1981	Not Detected	Shall Not Be Detectable	Shall Not Be Detectable
15	E.coli	/100 mL	IS:1622-1981	Not Detected	Shall Not Be Detectable	Shall Not Be Detectable

FOR NEWCON CONSULTANTS & LABORATORIES



NOTE : 1. The Results reported above pertains to the Tested parameters only. Endorsement of the same is neither intended nor implied. 2. No liability subject to GHAZIABAD JUNGLE ROAD, U.P. The Report shall not be reproduced or copied in any form without the permission of CHIEF ANALYST. 4. Our liability is limited to invoiced value only.

Laboratory : 8th K.M. Stone, NH-58, Delhi Meerut Road, Merta (Opp. Manan Dham Mandir) GHAZIABAD - 201 003 (U.P.)

Telefax : (0120) 2675225, Mobile : 9810430345, 8744051924

E-mail : info@newconlab.in, newconlab@gmail.com, marketing@newconlab.in

Sayraj



SONA ANALYTICAL LAB

A Complete Testing Lab

Annexure-3

Lab Add. :- N-266, Sanjay Nagar, Sector-23,
Ghaziabad(U.P.) 201002
Mob.: 9717203620, 9873840536, 9999252814
AN ISO 9001, ISO 14001 AND OHSAS 18001 CERTIFIED LAB
Accredited By NABL (Unit of Quality Council of India)



TEST REPORT

Party Name : M/s UPPAL CHADHA HI-TECH DEVELOPERS PVT. LTD
PLOT NO- 757, NH-24, KAJIPUR MORE GHAZIABAD (UP)-201005

Report No. : 200121001
Format No. : 5.10 F-01
Party Reference No. : NIL
Reporting Date : 25/01/2020
Receipt Date : 21/01/2020
Sampling Date : 21/01/2020
Sampling Type : Grab
Preservation : Refrigerated
Sampling Quantity : 2.0 Ltr.

Sample Description : Bore Well Water
Sampling Location : G-45 (Sector-5)
Source : Bore well
Sample Collected by : Lab
(Name & Designation)
Sample Completion date: 21.01.2020 to 25.01.2020
Sampling & Analysis Protocol : IS-10500-2012, APHA 23rd Edition 2017

Parameter Required : As per LSRF
LSRF/Sample ID : SAL/W/200121001

TEST RESULT

S No.	Parameter	Result	Unit	Limits of IS:10500 -2012		Test-Method
				Desirable limit (Max.)	Permissible limit in the Absence of Alternate Source (Max.)	
Physical Parameters						
1	pH (at 25 °C)	7.15	--	6.5 to 8.5	No Relaxation	IS: 3025 (Part-11)
2	Colour	BDL	Hazen	5	15	IS: 3025 (Part-4)
3	Turbidity	BDL (DL 1 NTU)	NTU	1	5	IS: 3025 (Part-10)
4	Odour	Agreeable	--	Agreeable	Agreeable	IS: 3025 (Part-5)
5	Taste	Agreeable	--	Agreeable	Agreeable	IS: 3025 (Part-7)
6	Total Dissolved Solids	328.0	mg/l	500	2000	IS: 3025 (Part-16)
General Parameters						
7	Total Hardness as CaCO ₃	270.0	mg/l	200	600	IS: 3025 (Part-21)
8	Calcium as Ca	60.92	mg/l	75	200	IS: 3025 (Part-40)
9	Alkalinity as CaCO ₃	156.0	mg/l	200	600	IS: 3025 (Part-23)
10	Chloride as Cl ⁻	38.71	mg/l	250	1000	IS: 3025 (Part-32)
11	Free Residual Chlorine	N.T	mg/l	0.2	1.0	IS: 3025 (Part-26)
12	Magnesium as Mg	28.67	mg/l	30	100	IS: 3025 (Part-46)
13	Sulphate as SO ₄	42.0	mg/l	200	400	IS: 3025 (Part-24)
14	Sulphate as SO ₄	N.T	mg/l	1.0	1.5	IS: 3025 (Part-60)
14	Fluoride as F ⁻	02	mg/l	45	No Relaxation	IS 3025 (P-34)
15	Nitrate as NO ₃	0.08	mg/l	0.3	No relaxation	IS: 3025 (Part-2)
16	Iron as Fe					

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Kanika
Checked By



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Safaraz



SONA ANALYTICAL LAB
A Complete Testing Lab

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Ghaziabad (U.P.) 201002
Mob.: 9717203620, 9873840536, 9999252814
AN ISO 9001, ISO 14001 AND OHSAS 18001 CERTIFIED LAB



TEST REPORT

Sample No - SAI/W/200121002

Report No.:- 200121002

S. No.	Parameter	Result	Unit	Limits of IS:10500 -2012		Test-Method
				Desirable limit (Max.)	Permissible limit in the Absence of Alternate Source (Max.)	
17	Zinc as Zn	0.05	mg/l	5	15	IS: 3025 (Part-49)
18	Copper as Cu	N.T	mg/l	0.05	1.5	IS: 3025 (Part-42)
19	Manganese as Mn	N.T	mg/l	0.1	0.3	IS: 3025 (Part-59)
20	Lead as Pb	N.T	mg/l	0.01	No Relaxation	IS: 3025 (Part-47)
21	Arsenic as As	N.T	mg/l	0.01	No Relaxation	IS: 3025 (Part-2)
22	Phenolic Compound	N.T	mg/l	0.001	0.002	IS: 3025 (Part-43)
23	Aluminium as Al	N.T	mg/l	0.03	0.2	IS: 3025 (Part-55)
24	Cadmium as Cd	N.T	mg/l	0.003	No Relaxation	IS: 3025 (Part-41)
25	Nickel as Ni	N.T	mg/l	0.02	No Relaxation	IS: 3025 (Part-54)
26	Fluoride as F	N.T	mg/l	0.5	1.0	IS: 3025 (Part-57)
27	Barium as Ba	N.T	mg/l	0.7	No Relaxation	IS 13428
28	Anionic Detergents as MBAS	N.T	mg/l	0.2	1.0	IS: 13428
29	Mineral Oil	N.T	mg/l	0.5	No Relaxation	IS: 3025 (Part-39)
30	Selenium as Se	N.T	mg/l	0.01	No Relaxation	IS: 3025 (Part-56)
MICROBIOLOGICAL TEST						
31	Total Coliform Bacteria	Absent	MPN/100 ml	Shall not be detected in 100 ml sample		IS - 1622
32	E.Coli. per 100 ml	Absent	ml	Shall not be detected in 100 ml sample		IS - 1622

Note: - * NT=Not Traceable

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Kavita
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Sona Analytical Lab
Quality Management System
Approved By
C.P. Singh Chauhan

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Sanjay



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TEST REPORT

Sample No. SAL/W/200121001		Report No.:- 200121001				
S. No.	Parameter	Result	Unit	Limits of IS:10500 -2012		Test-Method
				Desirable limit (Max.)	Permissible limit in the Absence of Alternate Source (Max.)	
17	Zinc as Zn	0.05	mg/l	5	15	IS: 3025 (Part-49)
18	Copper as Cu	N.T	mg/l	0.05	1.5	IS: 3025 (Part-42)
19	Manganese as Mn	N.T	mg/l	0.1	0.3	IS: 3025 (Part-59)
20	Lead as Pb	N.T	mg/l	0.01	No Relaxation	IS: 3025 (Part-47)
21	Arsenic as As	N.T	mg/l	0.01	No Relaxation	IS: 3025 (Part-2)
22	Phenolic Compound	N.T	mg/l	0.001	0.002	IS: 3025 (Part-43)
23	Aluminium as Al	N.T	mg/l	0.03	0.2	IS: 3025 (Part-55)
24	Cadmium as Cd	N.T	mg/l	0.003	No Relaxation	IS: 3025 (Part-41)
25	Nickel as Ni	N.T	mg/l	0.02	No Relaxation	IS: 3025 (Part-54)
26	Boron as B	N.T	mg/l	0.3	1.0	IS: 3025 (Part-57)
27	Barium as Ba	N.T	mg/l	0.7	No Relaxation	IS: 13428
28	Anionic Detergents as MBAS	N.T	mg/l	0.2	1.0	IS: 13428
29	Mineral Oil	N.T	mg/l	0.5	No Relaxation	IS: 3025 (Part-39)
30	Selenium as Se	N.T	mg/l	0.01	No Relaxation	IS: 3025 (Part-56)
MICROBIOLOGICAL TEST						
31	Total Coliform Bacteria	Absent	MPN/100 ml	Shall not be detected in 100 ml sample		IS: 1622
32	E-Coli, per 100 ml	Absent	ml	Shall not be detected in 100 ml sample		IS: 1622

Note: - * NT=Not Traceable

Page-2/2

Keerthy
Checked By

Sona Analytical Lab
Quality Management System
Approved By
C.P. Englehart

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Sanjay



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Accredited By NABL (Unit of Quality Council of India)



TEST REPORT

Party Name:

M/A UPPAL CHADHA HI-TECH
DEVELOPERS PVT. LTD
PLOT NO- 757, NH-24, KAJIPUR
MORE GHAZIABAD (UP)-201005

Report No. : 200121002
Format No. : 5.10 F-01
Party Reference No. : NIL
Reporting Date : 25/01/2020
Receipt Date : 21/01/2020
Sampling Date : 21/01/2020
Sampling Type : Grab
Preservation : Refrigerated
Sampling Quantity : 2.0 Ltr.
Parameter Required : As per LSRF
LSRF/Sample ID : SAL/W/200121002

Sample Description : Bore Well Water
Sampling Location : W.E.F (Sector-5)
Source : Bore well
Sample Collected by (Name & Designation) : Lab
Sample Completion date: 21.01.2020 to 25.01.2020
Sampling & Analysis Protocol: IS-10500-2012, APHA 23rd Edition 2017

TEST RESULT

S. No.	Parameter	Result	Unit	Limits of IS:10500-2012		Test-Method
				Desirable limit (Max.)	Permissible limit in the Absence of Alternate Source (Max.)	
Physical Parameters						
1	pH (at 25°C)	7.21	--	6.5 to 8.5	No Relaxation	IS: 3025 (Part-11)
2	Colour	BDL	Hazen	5	15	IS: 3025 (Part-4)
3	Turbidity	BDL (DL 1 NTU)	NTU	1	5	IS: 3025 (Part-10)
4	Odour	Agreeable	--	Agreeable	Agreeable	IS: 3025 (Part-5)
5	Taste	Agreeable	--	Agreeable	Agreeable	IS: 3025 (Part-7)
6	Total Dissolved Solids	340.0	mg/l	500	2000	IS: 3025 (Part-16)
General Parameters						
7	Total Hardness as CaCO ₃	286.0	mg/l	200	600	IS: 3025 (Part-21)
8	Calcium as Ca	66.0	mg/l	75	200	IS: 3025 (Part-40)
9	Alkalinity as CaCO ₃	150.0	mg/l	200	600	IS: 3025 (Part-23)
10	Chloride as Cl ⁻	53.60	mg/l	250	1000	IS: 3025 (Part-32)
11	Free Residual Chlorine	N.T	mg/l	0.2	1.0	IS: 3025 (Part-26)
12	Magnesium as Mg	29.48	mg/l	30	100	IS: 3025 (Part-46)
13	Sulphate as SO ₄	44.0	mg/l	200	400	IS: 3025 (Part-24)
14	Fluoride as F ⁻	N.T	mg/l	1.0	1.5	IS: 3025 (Part-60)
15	Nitrate as NO ₃	02	mg/l	45	No Relaxation	IS: 3025 (P-34)
16	Iron as Fe	0.09	mg/l	0.3	No relaxation	IS: 3025 (Part-3)

Page-1/2

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Kaushal



Approved By
C.P. Singh

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